[Shri H. R. Gokhale]

Management have stated that the tank No. 20 was required to be cleaned prior to installing a floating roof, and for this porpose, two doors were to be cut in the tank walls, and while one of the doors was successfully cut the fire originated in the final stages of cutting the second door. The exact cause of the fire is not yet known.

The Management have reported that the damage due to the fire was confined to the crude tank No. 20 and the connecting pipes within Tank dike, that the tank has been damaged beyond repair, and that except for a few minor burn injuries, there were no serious personal injuries.

The management have reported that the refinery processing unit through not affected by the fire, was shut down, because the pipeline supplying crude to the processing unit was affected, but kerosene and light end section of the refinery is in operation on feedstock from intermediate storage, and the tank truck and wagon loading have not been affected. Crude processing was resumed on the evening of 6th April, 1972.

The tank was insured. Cochin Refineries Limited have informed that the Insurance representatives are presently conducting survey to estimate the damage. In view of the fact that the tank has been in service during the past 5 years and has depreciated, CRL estimates that after taking credit for depreciation and payments to be received from the Insurance Co. the net loss may be around Rs. 7 to 10 lakhs. The cost of constructing new storage and restoring the other damage may be about Rs. 40 lakhs. These are only preliminary estimates.

Though the management have stated that it was necessary to cut two doors in the tank wall and that the work was being performed in accordance with the established safety measures and in the presence of senior maintenance and safety supervisors, this is a major incident of fire in a public sector refinery and Government are interested to ascertain facts, determine whether there was any negligence and see if any preventive measures should be adoped at Cochin and other refineries.

The Government have therefore decided to appoint a Committee of Inquiry.

15.18 hrs.

DELHI COOPERATIVE SOCIETIES BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, I beg to move :*

> "That the Bill to consolidate and amend the law relating to co-operative societies in the Union Territory of Delhi, be taken into consideration."

The cooperative societies in the Union Territory of Delhi are at present covered by the Bombay Cooperative Societies Act, 1925 which was extended to the Union Territory in 1949. The Bombay Cooperative Societies Act, 1925 has since been repeated both in Maharashtra and Gujarat and replaced by new Acts passed by their respective Legislature.

In order to meet the changing conditions of the cooperative movement, the Punjab Cooperative Societies (Extension to Delhi) Bill 1965 was introduced in the Third Lok Sabha in December, 1965. The Bill, however, was not taken up for consideration, and lapsed.

Under the Delhi Administration Act, 1966, the Metropolitan Council was established. The Metropolitan Council considered the matter and recommended a self-contained comprehensive Bill. The Bill as recommended by the Metropolitan Council, however, did not contain provisions for incorporating some of the recommendations of the conference of Chief Ministers and Ministers of Cooperation held in June, 1968. It also did not make provision for extension of the Deposit Insurance Scheme to the cooperative banks. Certain additions were therefore made to the Bill recommended by the Metropolitan Council.

Accordingly, the Delhi Cooperative Societies Bill, 1970, was introduced in the Fourth Lok Sabha on 26th March, 1970. Consequent on the dissolution of the Fourth Lok Sabha, the said Bill also lapsed.

In the intervening period, observations

*Moved with the recommendation of the President.

were received from the National Cooperative Union of India and the Delhi State Cooperative Union Ltd., in regard to certain provisions of the Bill. These have been duly considered and certain further modifications have been made.

The Delhi Co-operative Societies Bill, 1972 which is now for consideration of the House contains several progressive provisions.

The principle of open membership has been accepted providing for an appeal against rejection of applications for membership. Provision has also been made to debar certain classes of persons from membership of particular cooperative societies where the interest of this class conflicts with the interests of the cooperative society In the matter of management, certain restrictions have been imposed on holding certain specified offices for long periods. Care has, however, been taken to ensure that services of dedicated workers are not lost to the movement. Provision has also been made for the general body to review cases of loans sanctioned in favour of the members of the Committee of Management. Reservations of seats in favour of Scheduled Castes and economically weaker sections have also been provided.

Other progressive features of the Bill are the following: scope for delegation of powers of the Registrar of Co-operative Societies to federal societies, State aid to co-operative societies; contribution by the cooperatives to a cooperative education fund; independent authority to conduct elections in the cases of specified societies; creation of cadres for cooperative institutions.

At present there are about 2,400 co-operative societies functioning in the Union Territory of Delhi having share capital of about Rs. 5 crores and deposits of about Rs. 33 crores. The total membership is about 5 lakhs. The multi-purpose cooperative societies cover nearly 57% of the agricultural population. The annual disbursement of short term and medium term loan is about Rs. 80 lakhs. The Delhi State Cooperative Bank Limited also disburses long term loans. There are about 300 primary cooperative consumer stores and five big departmental stores. The total membership of these stores is about one lakh. The total sale of the consumer cooperatives is about Rs. 10 crores a year. 151 house building cooperative societies have been allotted land by the Delhi Administration. This shows the diversification of the cooperative movement in the Union Territory which necessitates a comprehensive legislation. I therefore commend to the House the acceptance of the Bill.

Sir, I move.

MR. SPEAKER : Motion moved :

> "That the Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi, be taken into consideration."

SHRI S. M. BANERJEE (Kanpur) : What is the time allotted ?

MR. SPEAKER : We have not fixed any time in the BAC. But it is not a controversial Bill.

SHRI S. M. BANERJEE : Let it be 3 hours or at least 2½ hours.

MR. SPEAKER : We will not fix any time but reasonable time will be given.

SHRI SOMNATH CHATTERJEE (Burdwan) : Sir, it is good that a comprehensive measure has been brought to control the co-operative societies in the Union territory but one regrets to find that it follows the stereo-typed form of legislation with regard to co-operative societies in several States. Mere legislation will not cure the maladies which have crept into the co-operative structure in this country. Unless radical reforms are undertaken and they are properly implemented we cannot improve the situation.

Undoubtedly, during the last 25 years there has been some growth in the co-operative structure in this country. But mere quantitative growth does not show either good health or qualitative success. Therefore, we have to look at the evils, which are now eating at the vitals of the cooperative movement in this country and try to take such measures which will rectify these defects.

It is well known and an unfortunate state of affairs in this country that cooperative societies still continue to be under the control of vested interests. The Rural Credit Review

[Shri Somnath Chatterjee]

Committee in its report said that it had become a closed shop. The recent Banking Commission's report also says that the co-operative movement in this country has become, as it were a profession of some people who have lost all objectives and sense of perspective in carrying out the cooperative movement in the country.

We have had the recent spectacle of a well known cooperator of Maharashtra indulging in unseemly exhibition of wealth on the occasion of the weddings of his son and daughter. These person belonging to the ruling party have been converting the co-operative societies into profit-making ventures. That is why we fear that real attempts have not been made to root out the evils from the cooperative movement because the party in power and its members have been taking advantage of it for their own political or personal ends Therefore, the essential thing which has to be looked into is that undesirable elements and vested interestes do not get into these cooperatives.

Clause 20 of the present Bill leaves certain powers to the Lieutenant-Governor, namely, the power to provide by notification to be issued as to the class or classes of persons who may be omitted or precluded from joining the cooperative society. But that leaves a completely unguided power to the Lieutenant-Governor. It does not lay down any standard under which persons or bodies will be selected who will be kept out of this. As there is no guidance, it obviously leaves room for misuse and for being used for political purposes.

Clause 31 of the Bill provides for disqualification of persons from becoming members of more than three cooperative societies. We do not understand why a person, who would have to devote his time and attention for running a cooperative society as a member of its executive committee, should be allowed to become member of more than one committee and, as a matter of fact, of three committees. What is the rationale behind it ? It requires undivided attention, proper approaches and selfless service for real development of cooperative societies in the country. Therefore, why should special provision be made for members of the executive committee of a cooperative society ? We submit that the Minister will consider whether suitable provisions could be made so as not to bring that provision into operation.

We feel that in order to be successful cooperation should be a way of life and should not be equated with mere business transactions whose real interest is to make profit at any cost. That is why it is necessary that proper persons should be put in the management. As all the committees, which have gone into this matter, have reported from time to time, it is essential to set up a cadre of trained personnel who will be put in charge of the management and control of cooperative societies and it should not be left to the whims and caprices of political parties or some persons having political or personal axes to grind. We must develop a proper cadre of trained persons to look after the cooperative societies.

Cooperatives, as is well known, understood and accepted throughout the world, have a large part to play in the development of the economy, specially in the agricultural sector. It is an undeniable fact that through cooperatives we can achieve a lot. With the recent reappraisal of the Plan and the so-called emphasis on the rural sector, it is more and more essential that cooperative agricultural credit societies should be formed at the village or primary level. Without such primary credit societies functioning in a proper manner and without radical land reforms being carried out at that level, it is not possible to improve the position of agriculture in this country.

The Banking Commission in its latest report has observed that agriculture has received very little credit from the cooperative sector, that is to say, from the cooperative banks....

MR. SPEAKER : How much more time do you want ?

SHRI SOMNATH CHATTERJEE : Another 5 minutes. May I continue after the lunch recess ?

MR. SPEAKER : Yes ; you may continue after lunch.

We now adjourn for lunch to meet again at 2-30 P. M.

13.31 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock

The Lok Sabha reassembled after Lunch at thirty-four minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

DELHI COOPERATIVE SOCIETIES BILL —*Contd.*

MR. DEPUTY-SPEAKER : Shri Somnath Chatterjee to continue his speech.

SHRI SOMNATH CHATTERJEE : One of the factors which is hindering the growth of agriculture in this country is the fragmentation of holdings making them uneconomic. For the Purpose of getting rid of this difficulty, cooperation can play a very vital role, and we can evolve a system of collective farming through the means of cooperative societies. I request the hon. Minister to see that Government takes initiative in this matter; if the small farmers do not come forward, to set up cooperative farming. As it appears from the report of the Banking Commission, lack of agricultural credit facilities is, to a large extent, responsible for hampering the growth of agriculture. According to the Banking Commission's report, the cooperative structure at the primary level is suffering from lack of direction and it also lacks financial and organisational support from above. To get rid of this difficulty and to avoid the strangle-hold of monopolists, Mahajans, middle-men and traders, finances should be made available to the cultivators through agricultural societies. It is essential that the small farmers should be provided with cooperative credit for which adequate funds should be made available on a priority basis and the primary credit societies should be made viable. In providing credit for the agricultural sector, the Central Co-operative Banks and the State Co-operative Banks have got a very vital role to play, but, our unfortunate experience has been that the funds made available to these Co-operative Banks, namely, the State Banks and the Central Banks are more misused and often not properly utilised for the objects for which they are made available.

If I may again refer to the Banking Commission's report, it says that these banks are indulging in financing of individuals in unauthorised and trading activities and if these malpractices are not checked, mere legislation will be a meaningless exercise.

One of the factors which has been hampering the growth of the co-operative sector so far as co-operative financing is concerned is the overdue of loans which are kept outstanding for years. From the report published by the Department of Co-operation, Government of India for 1970-71, the seriousness of the situation will be evident from the fact that from a total overdue of Rs. 6.59 crores in 1950-51 the amount of overdues from the State Co-operative Banks and the Central Co-operative Banks mounted upto Rs. 493.60 crores in 1970-71 and so far as the Primary Agricultural Credit Co-operatives are concerned, the overdue loans have gone upto Rs. 243.50 crores in 1969-70 while it was Rs. 6 crores only in 1950-51. Therefore, within a span of 20 years, it has risen to Rs. 243.50 crores from Rs. 6 crores, amounting to more than 35% of the loan. The Banking Commission in its very comprehensive report has dealt with this matter and it has referred to causes which have resulted in this accumulation of overdues and you will find that these are really due to mismanagement of the banks than lack of resources. If I may only read out that portion of the Banking Commission's report, it says that the causes of overdues are indifferent management and mis-management, unsound landing principles, diversion of funds, control by vested interests, lack of adequate provision of loan recovery, lack of adequate control of State and Central Banks, lack of appropriate link between the credit societies and the marketing societies, failure to take prompt action against wilful defaulters and uncertain agricultural prices of the commodities. Unless this vicious circle of overdues eating up the funds as and when more funds are available which are utilised only for meeting overdues of the State Co-operative Banks to the Reserve Bank is broken, no real solution can be achieved and the agricultural sector will continue to be neglected and the entire process of co-operative financing of agriculture will come to naught. Therefore, it is essential that these co-operative societies are managed in such a manner that these overdues do not accumulate and there is proper utilisation of the funds. In this field the Reserve Bank of India can play a very vital role.

[Shri Somnath Chatterjee]

Whatever be the power given under this Bill to the Registrar for inspection and audit, in practice we have found that the Registrar becomes amenable to the influence of the party in power. Uptill now, the Reserve Bank has been trying to play a sort of an independent role in the matter and generally its directions have been for the benefit of these institutions. But the Reserve Bank only gives instructions or directions to the State Co-operative Bank At the Central Bank level or at the primary level, the role of the Reserve Bank is only in the nature of an advisory capacity We should recommend and I am sure, the Government will seriously consider this matter, whether the powers of auditing and inspection should be allowed to rest in the hands of the Reserve Bank more than in the hands of the Registrar Our experience in the past in other centres has not been very happy. So far as the agricultural sector is concerned, we feel that the role of the Reserve Bank should be to see that proper and greater mobilisation of resources is done So far as the advances in the agricultural sector are concerned, I feel that these cooperative societies should be utilised to distribute fertilisers and agricultural machinery and implements, for opening up agro-service centres and supplying consumer materials In the village areas, it is very important that Government should set up cooperative godowns and cold storages What happens is this Some of these cold storages and other arrangements are being mis-utilised by mahajans and other traders for the purpose of taking control of the produce, by advancing loans etc to the cultivators. They also try to manipulate the price thereafter

Therefore, if there are cold storages in the cooperative sector, this kind of manipulation in prices can be avoided and considerable benefit will be derived by the cultivators. The weaker sections of our people will be able to derive the greatest benefit

So far as the urban areas are concerned, we need not have super-bazars with top heavy administration, but we may have diversified shops in large numbers. By this way we can have the necessary economy effected in this and at the same time we can avoid the top-heavy administration.

Sir, we do want mere show-pieces, if I may say so, but properly managed and controlled cooperative societies, even if they are set up on a modest scale.

The cooperative housing societies can do a lot in meeting the housing shortage. We can have housing societies rendering good service as we have in some of our urban areas ; we have to set up such societies in our small towns and in the countryside so that larger sections of our people could take the benefit.

Another thing that I would like to stress for the attention of the hon. Minister is this. We should give proper publicity to make the common people aware of the benefits of cooperation They should be properly educated. Whether it is in respect of the field of housing or the consumer field, the Government should take up the publicity work and not merely leave it to the cooperative societies themselves, because, as you know, their resources are meagre and their finances are not adequate.

So, it is essential that proper attention is paid to publicity as well, to educate them and make them aware of benefits of cooperation in general

If I have to deal with the several provisions of the Bill, it will take time I would draw the Minister's attention to Clause 6 It says .

> "No member other than the Central Government or a cooperative society shall hold more than such portion of the share-capital of a cooperative society, subject to a maximum of one-fifth, as may be prescribed or have or claim any interest in the shares of such society exceeding ten thousand rupees, whichever is less."

That applies to one individual. But, Sir, there have been cases, as in Clause 5 with regard to family members, that is, members of the same family, forming cooperative societies. I feel that equal restriction or similar restriction could be put on all the share-holders of the cooperative societies. The total ceiling should be made applicable, not only to one person, but also to members of his family. Therefore, the benefit which is sought to be derived from the provisions of clause 5 are being whittled down by those of clause 6, in the absence of a ceiling being made applica-

ble to the particular person and the members of his family as well. I would request the hon. Minister to take this into consideration.

Then, the proviso to clause 28 (1) says that where the bye-laws of a co-operative society provide for the constitution of a smaller body consisting of delegates of members of the society, then the management may be left to the delegates. This, I submit, is a provision which is likely to be misused, especially in the context of the provisions of clause 31 (5) which provide a restriction to the number of committees of which a person can be a member. We do not know who the delegates will be and why the management should be left in the hands of a smaller body of persons rather than to a larger body and why it should not be left to the members as is the provision under clause 28 (1). The proviso can really cause mischief in the proper functioning of the co-operative society.

Then, I would come to clause 32. It has been our experience that the provision contained in this clause, namely of notice being given before supersession has been misutilised for the purpose of manipulating books, records and accounts In appropriate cases, power should be given to the registrar, or I would prefer, to the Reserve Bank, to take control of the society, even without notice, if a proper case is made out, in order to avoid manipulation of accounts and records.

I had occasion in my professional capacity to deal with some of these things, and I have seen how taking advantage of the period of notice, the managements of these co-operative societies have tried to manipulate book of accounts and records and have tried to avoid the impending supersession by all sorts of jugglery of accounts and manipulation. Although as a lawyer, I do not like any supersession order being made without notice, yet the cancer of mismanagement has gone so deep in the co-operative field that it may be essential for proper control of the funds of the co-operative society that the supersession order should be made effective in appropriate cases even without notice.

Finally, I wish to make one submission with regard to the constitution of the tribunal which is to be constituted under clause 78. It has not been laid down in that clause who would constitute or compose the tribunal to be set up. I welcome the tribunal because it would be an appellate authority different from the ordinary departmental appellate authority. But since the composition has not been laid down in the clause. I would request the hon. Minister to take persons experienced in judicial matters or persons well-versed in legal matters to constitute the tribunal.

Subject to these observation, we welcome this measure in the hope that it will be properly implemented for the real benefit of the weaker sections of the people.

श्री इसहाक सम्भली (अमरोहा) : डिप्टी स्पीकर साहब, इस बिल को बहुत पहले आना चाहिये था। इस बिल में जहां बहुत सी बातें कही गई है, वहां इस बिल को बड़े गौर से पढ़ जाइये, इसमें ऐसी कोई बात नहीं मिलती कि कोआपरेटिव मूवमेंट और कोआपरेटिव सोसायटीज के सुपरवीजन के लिये सरकार ने कोई अच्छा इन्तजाम किया हो।

यह बिल दिल्ली की कोआपरेटिव सोसायटीज के लिये है, कौन नहीं जानता कि इसी दिल्ली के अन्दर कोआपरेटिव मूवमेंट में क्या क्या गुल खिले हैं। इसी दिल्ली के अन्दर कोआपरेटिव सोसायटीज का एक बहुत बड़ा स्कैण्ड–गुड स्कैण्ड हुआ, जिसके कर्ता–धर्ता चौधरी ब्रह्म प्रकाश थे। वहां पर क्या नहीं हुआ–सारा हिन्दुस्तान इस बात को जानता है। दिल्ली में जहा एक से एक ज्यादा होश्यार लोग कोआपरेटिव सोसायटीज मे घुसे हुए हैं, मैं नहीं देख सका कि इस पूरे बिल मे उन लोगों से निजात दिलाने के लिये, उनसे कोआपरेटिव सोसायटीज को बचाने के लिये, उनको बाहर रखने और ईमानदार आदमियों को लाने के लिये, पब्लिक के पैसे को गबन से बचाने के लिये कोई इन्तजाम किया गया है।

डिप्टी स्पीकर साहब, कोआपरेटिव मूवमेंट को हम चाहते हैं, हमारी पार्टी चाहती है, हिन्दुस्तान के आवाम चाहते हैं कि कोआपरेटिव मूवमेंट ज्यादा से ज्यादा पौपुलर हो। लेकिन बदकिस्मती से हमको यह कहना पड़ता है कि कोआपरेटिव मूवमेंट में फैला हुआ करप्शन

[श्री इसहाक सम्भली]

कोआपरेटिव मूवमेट मे फैली हुई बेइन्साफी इस मूवमेट से लोगो को अलग करती है और नफरत पैदा कराती है। महाराष्ट्र मे कोआपरेटिव मूवमेट पापुलर है और मै इसके लिये उनको मुबारकबाद देता हू। लेकिन बदकिस्मती यह है कि हिन्दुस्तान मे कितने ऐसे हिस्से हैं, जहा हमारी सरकारे, जोकि कांग्रेस की सरकारे है, इस मूवमेन्ट को फलना-फूलना नही देखना चाहती, वे कोआपरेटिव मूवमेन्ट की मदद नहीं करना चाहती। उसके अन्दर ऐसे लोग घुस गये है जो उसको बदनाम कर रहे है, लेकिन उनको रोकने की तरफ इस बिल मे कोई इशारा नजर नही आता। यह बडा जरूरी है कि दिल्ली के लिये जो बिल बने और जिस तरह से दिल्ली के अन्दर उस पर अमल-बरामद हो वह सारे हिन्दुस्तान के लिये एक मिसाल होनी चाहिये। लेकिन दिल्ली के ही अन्दर जो कि सेन्ट्रल गवर्नमेट की देख-रेख मे है, अगर करप्शन होता है, करप्शन फैसला है, बजाय इसके कि गलत कोआपरेटर्स को हटा कर अच्छे कोआपरेटर्स को लाया जाय, उनको बडी आसानी से लिक्वीडेट कर दिया जाता है, उन कमेटीज को खत्म कर दिया जाता है। अगर वे गलत काम करती है तो उनको हटाया जाना चाहिये। इसके वास्ते आपने जो क्लाज रखी है, वह सही है, मै उसकी ताइद करता हू, लेकिन साथ ही साथ अगर कोई गलत काम करता है, जिससे मूवमेन्ट बदनाम होती है, ऐसी सूरत मे अगर पब्लिक को चीज को हमे बनाना है, तो यह हक नही है कि उनको लिक्वीडेट कर दिया जाय। वहा जरूरत इस बात की है कि गलत आदमियो को हटा कर बेहतर आदमियो को लाया जाय। यह ठीक है कि इस बिल के अन्दर कहा गया है कि हर साल आडिट रिपोर्ट आयेगी, हर साल इलैक्शन होगे, लेकिन मुझे दिल्ली की कोआपरेटिव सोसायटीज का हाल मालूम है। मै ज्यादा के बारे मे तो नही जानता, लेकिन एक कोआपरेटिव सोसायटी ऐसी है, जिसका मै नाम ले सकता हू, उसमे 14 सालों से आडिट नही हुआ, जिस रोज से बनी है, उसके बाद से अभी तक उसमे कभी इलैक्शन नही हुए। क्या ऐसी कोआपरेटिव सोसायटी को, ऐसी मूवमेन्ट को हम डेमोक्रेटिक मूवमेन्ट कह सकते है? हरगिज नही कह सकते।

मैंने इस मसले पर बहुत गौर किया, कोआपरेटिव सैक्टर मे हमारा करोड़ो नही, अरबो रुपया लगा हुआ है। अगर मेरी इत्तिला सही है-मिनिस्टर साहब इसको करैक्ट कर सकते है-करीब करीब 2150 करोड रुपया हिन्दुस्तान की कोआपरेटिव सोसायटीज मे लगा हुआ है, जिसमे काफी बड़ी तादाद सरकारी पैसे की है। इतनी बडी रकम जिस सैक्टर मे लगी हो और उसको इस तरह से छोड दिया जाय-यह मुनासिब बात नही है। मैं उम्मीद करता था कि इसके सुपरविजन के लिये इसमे कुछ इन्तजाम होता। आप जरा गौर करे-पेज 20 चैप्टर 7, क्लाज 53 को देखें। मैं चाहता था कि आडिट सुपरविजन के बारे मे कोई ऐसे आर्गनाइजेशन का इन्तजाम होता, जिसको पब्लिक रिप्रेजेन्टेटिव्ज का कान्फिडेन्स हासिल हो। जैसे हमारी पब्लिक सैक्टर अण्डर टेकिंग है, जो पब्लिक अण्डरटेकिंग्ज की बहुत सी खमियो के बारे मे आवाज उठाती है, उस तरह का कोई इन्तजाम होता। क्लाज 53, क्लाज 54-इस्पैक्शन आफ सोसायटीज, क्लाज 55-एन्क्वायरी, क्लाज 56-इस्पैक्शन आफ बुक्स-इन सारी क्लाजेज के तेहत पूरी खुदमुख्तारी रजिस्ट्रार के पास है और वही रजिस्ट्रेशन अथारिटी भी है, वही रजिस्ट्रेशन अथारिटी है, उसी के दफ्तर मे सारी चीजे होती हैं, वही हायेस्ट इस्पैक्शन अथारिटी है, वही आडिट अथारिटी है, खुद आडिट करेगा या किसी को आडिटर मुकर्रिर करेगा। मुझे इसमे कोई एतराज नही है, लेकिन जब एक ही शख्स मे सारी अथारिटीज डम्प कर दी जाती है तो फिर वहा पर सिवाय ब्यूरोक्रेसी के कोई दूसरी चीज पैदा नही हो सकती। जरूरत इस बात की है जहा हमारा साढे इक्कीस सौ करोड़ रुपया लगा हो

डा० कैलाश (बम्बई-दक्षिण): साढ़े इकतीस अरब रुपया लगा हुआ है।

श्री इसहाक सम्भली : साढ़े इकतीस अरब रुपया लगा हो तो फिर यह तकलीफ गंवारा क्यो नहीं की जाती कि इस बिल को इस तरह से बनाया जाता कि न सिर्फ दिल्ली के लिये बल्कि दूसरी स्टेट्स के लिये भी एक्जाम्पुल होता। दूसरी स्टेट्स भी इसी किस्म का कानून अपने यहां बनातीं। इन सोसायटीज में सिर्फ आम लोगों का ही पैसा नहीं लगा हुआ है, सैन्ट्रल गवर्नमेन्ट का भी बहुत पैसा लगा हुआ है। इसलिये जरूरत इस बात की थी कि इनके सुपरविजन के लिये कोई अथारिटी बनाई जाती, जिस तरह से हमारी पब्लिक अण्डरटेकिंग कमेटी है, उसी तरह की कोआपरेटिव अण्डरटेकिंग कमेटी बनाई जा सकती थी। मैं चाहता हूं कि आप इसके बारे में फिर से गौर करें।

आज स्टेटट्स मे कोआपरेटिव्ज की जो हालत है, उसका कोई हिसाब नहीं है। मैं जिस स्टेट से आता हूं, वहां पर कोआपरेटिव्ज में इतना मिसमैनेजमेन्ट है, एम्बेजलमेन्ट है, बड़े-बड़े लोग उनमें घुसे हुए हैं, इसलिये वहां की सरकार कुछ नही कर पाती। हम नहीं चाहते कि इसको स्टेट पर छोड़ दिया जाय और दिल्ली में तो स्टेट गवर्नमेंट भी नहीं है, यहां तो पब्लिक रिप्रेजेन्टेटिव्ज भी नहीं हैं, सिर्फ रजिस्ट्रार है, जिसको सारी अथारिटीज दे दी गई है, वह जो चाहे करे। इसलिए मेरा सुझाव है कि आप कोआपरेटिव्ज अण्डरटेकिंग कमेटी बनायें जो इनका सुपरविजन करे।

जहां हम कोआपरेटिव मूवमेंट को फरोग देना चाहते हैं वहां हमें यह भी देखना चाहिये कि जो कोआपरेटिव सोसायटीज बनाई जाती हैं, जो सरकार से पैसा लेती हैं, उनका काम किस तरह से चल रहा है। दिल्ली के अन्दर बहुत सारे कोआपरेटिव स्टोर हैं, सुपर बाजार हैं, दूसरी एजेन्सीज है, हमें देखना चाहिये कि वे क्या काम करती हैं, प्राफिटेबिल बिजनेस में हाथ डालती हैं या उन चीजों में हाथ डालती हैं जिनमें सोसायटी दिवालिया बनती है। अगर इनकी देखरेख रजिस्ट्रार पर छोड़ दी जायगी तो यह इन्साफ नहीं होगा। आज दिल्ली में जो स्टोर खुले हुए हैं, सुपर बाजार हैं, जरा उनकी हालत का मुलाहजा फरमाइये। उनमें वे चीजें मिलेंगी जिनकी पब्लिक में डिमाण्ड नहीं हैं। इन चीजों में आप दखल दें और देखें कि ऐसी चीजें लाई जायं जिनमें कुछ प्राफिट हो और लोगों को सही दाम पर मिल सकें।

अगर आप इन चीजों की तरफ ध्यान देते हैं तो यकीनन हम इस बिल की ताईद करेंगे।

[श्री इसहाक सम्भली (मुरादाबाद): डिप्टी स्पीकर साहब, इस बिल को बहुत पहले आना चाहिये था। इस बिल में जहां बहुत सी बातें कही गई हैं वहां इस बिल को बड़े गौर से पढ़ा जाये। इस में ऐसी कोई बात नहीं मिलती कि कोआपरेटिव मूवमेंट और कोआपरेटिव सोसायटीज के सुपरवीजन के लिये सरकार ने कोई अच्छा इन्तजाम किया हो।

यह बिल दिल्ली की कोआपरेटिव सोसायटीज के लिये है, कौन नहीं जानता कि इसी दिल्ली के अन्दर कोआपरेटिव मूवमेंट में क्या क्या गुल खिले हैं। इसी दिल्ली के अन्दर कोआपरेटिव सोसायटीज का एक बहुत बड़ा स्कैन्डल - गुड्स स्कैन्डल हुआ, जिस के कर्ता धर्ता चौधरी ब्रह्म प्रकाश थे। वहां पर क्या नहीं हुआ। सारा हिन्दुस्तान इस बात को जानता है कि दिल्ली में जहां एक से एक ज्यादा होशियार लोग कोआपरेटिव सोसायटीज में घुसे हुए हैं, मैं नहीं देख सका कि इस पूरे बिल में उन लोगों से निजात दिलाने के लिये, उन से कोआपरेटिव सोसायटीज को बचाने के लिये, उन को बाहर रखने और ईमानदार आदमियों को लाने के लिये, पब्लिक के पैसे को गबन से बचाने के लिये कोई इन्तजाम किया गया है।

डिप्टी स्पीकर साहब, कोआपरेटिव मूवमेंट को हम चाहते हैं, हमारी पार्टी चाहती है, हिन्दुस्तान के अवाम चाहते हैं कि कोआपरेटिव मूवमेंट ज्यादा से ज्यादा पापुलर हो। लेकिन बदकिस्मती से हम को कहना पड़ता है कि कोआपरेटिव मूवमेंट में फैला हुआ करप्शन कोआपरेटिव मूवमेंट में फैली हुई बेइन्साफी इस मूवमेंट से लोगों को अलग करती है और नफरत पैदा कराती है। हमारा स्ट्रक्चर में कोआपरेटिव मूवमेंट पापुलर है और इस के लिये उन को जो कुछ कहा जाये कम है लेकिन बदकिस्मती यह है कि हिन्दुस्तान में कितने ऐसे हिस्से हैं जहां हमारी सरकारें जो कि कांग्रेस की सरकारें हैं, इस मूवमेंट को फलता फूलता नहीं देखना चाहतीं। वह कोआपरेटिव मूवमेंट की मदद नहीं करना चाहतीं। उस के अन्दर

کلاج 55 ـــــ انکوائری، کلاج 56 ـــــ انسپیکشن آف بکس ۔ ان ساری کلاجوں کے تحت پوری خودمختاری رجسٹرار کے پاس ہے اور وہی رجسٹریشن اتھارٹی بھی ہے، رینگ اتھارٹی ہے، اُسی کے دفتر میں ساری جانچ ہوتی ہے وہی اِنسپیکشن اتھارٹی ہے، وہی آڈٹ اتھارٹی ہے، خود آڈٹ کرے گا یا کسی کو آڈیٹر مقرر کرے گا ۔ مجھے اس میں کوئی اعتراض نہیں ہے، لیکن جب ایک ہی شخص میں ساری اتھارٹیز ڈمپ کر دی جاتی ہیں تو وہاں پر سوائے بیوروکریسی کے کوئی دوسری چیز پیدا نہیں ہو سکتی۔ ضرورت اس بات کی ہے جہاں ہمارا ساڑھے اکیس سو کروڑ روپیہ لگا ہو ... ...

ڈاکٹر گیلاش (بمبئی دکشن): ساڑھے اکتیس ارب روپیہ لگا ہوا ہے ۔

شری اسحاق سنبھلی:۔ ساڑھے اکتیس ارب روپیہ لگا ہوا ہو تو پھر یہ تکلیف گوارہ کیوں نہیں کی جاتی کہ اس بل کو اس طرح سے بنایا جاتا کہ ۔ صرف دلّی کے لئے بلکہ دوسری اسٹیٹس کے لئے بھی مثال ہوتا ۔ دوسری اسٹیٹس بھی اسی قسم کا قانون اپنے لئے بناتیں ۔ ان سوسائیٹیز میں صرف عام لوگوں کا ہی پیسہ نہیں لگا ہوا ہے، سینٹرل گورنمنٹ کا بھی بہت پیسہ لگا ہوا ہے ۔ اس لئے ضرورت اس بات کی تھی کہ ان کے سُپروِیژن کے لئے کوئی اتھارٹی بنائی جاتی جس طرح سے ہماری پبلک انڈرٹیکنگ کمیٹی ہے، اُسی طرح کی کوآپریٹو انڈرٹیکنگ کمیٹی بنائی جا سکتی تھی۔ میں چاہتا ہُوں کہ اِس کے بارے میں پھر سے غور کریں ۔

آج اسٹیٹس میں کوآپریٹوز کی جو حالت ہے، اُس کا کوئی حساب نہیں ہے ۔ میں جس اسٹیٹ سے آتا ہوں وہاں پر کوآپریٹوز میں اتنا بس مینجمنٹ ہے، ایلیمینٹ ہے، بڑے بڑے لوگ ان میں گھُسے ہوئے ہیں، اس لئے وہاں کی سرکار کچھ نہیں کر پاتی ۔ ہم نہیں چاہتے کہ اس کو اسٹیٹس پر چھوڑ دیا جائے اور دلّی میں تو اسٹیٹ گورنمنٹ بھی نہیں ہے، یہاں تو پبلک ریپریزینٹیٹوز بھی نہیں ہیں ۔ صرف رجسٹرار ہے، جس کو ساری اتھارٹیز دی گئی ہیں ۔ وہ جو چاہے کرے ۔ اس لئے میرا سجھاؤ ہے کہ آپ کوآپریٹو انڈرٹیکنگ کمیٹی بنائیں جو اِن کا سپروِیژن کرے ۔

جہاں تک ہم کوآپریٹو موومنٹ کو فروغ دینا چاہتے ہیں وہاں ہمیں یہ بھی دیکھنا چاہیئے کہ جو کوآپریٹو سوسائیٹیز بنائی جاتی ہیں، جو سرکار سے پیسہ لیتی ہیں، ان کا کام کس طرح سے چل رہا ہے ۔ دلّی کے اندر بہت سارے کوآپریٹو ایسے لوگ گھُسے ہیں جو اُس کو بدنام کر رہے ہیں، لیکن ان کو روکنے کی طرف بل میں کوئی اشارہ نظر نہیں آتا ۔ یہ بڑا ضروری ہے کہ دلّی کے لئے جو بل بنے اور جس طرح سے دلّی کے اندر اُس پر عمل درآمد ہو، وہ سارے ہندوستان کے لئے ایک مثال ہونی چاہیئے ۔ لیکن دلّی کے ہی اندر جو کہ سنٹرل گورنمنٹ کی دیکھ ریکھ میں ہے اگر کوئی ہوتا ہے، بجائے اِس کے کہ غلط کو اوپریٹرز کو ہٹا کر اچھے کو اوپریٹرز کو لایا جائے، اُن کو بڑی آسانی سے لیکوی ڈیٹ کر دیا جاتا ہے، اُن کیسیز کو ختم کر دیا جاتا ہے ۔ اگر وہ غلط کام کرتے ہیں تو اُن کو ہٹایا جانا چاہیئے ۔ اس کے واسطے آپ نے جو کلاج رکھی ہے، وہ صحیح ہے، میں اُس کی تائید کرتا ہوں، لیکن ساتھ ہی ساتھ اگر کوئی غلط کام کرتا ہے جس سے موومنٹ بدنام ہوتی ہے، ایسی صورت میں اگر پبلک کی جیر کو ہمیں بنانا ہے تو یہ حق نہیں ہے کہ اُن کو لیکوی ڈیٹ کر دیا جائے ۔ وہاں ضرورت اِس بات کی ہے کہ غلط آدمیوں کو ہٹا کر بہتر آدمیوں کو لگایا جائے ۔ یہ ٹھیک ہے کہ اس بل کے اندر رکھا گیا ہے کہ ہر سال آڈٹ رپورٹ آئے گی ہر سال الیکشنس ہوں گے، لیکن مجھے دلّی کی کوآپریٹو سوسائٹیز کا حال معلوم ہے ۔ میں زیادہ کے بارے میں تو نہیں جانتا لیکن ایک کوآپریٹو سوسائٹی ایسی ہے جس کا میں نام لے سکتا ہوں، اُس میں چودہ سالوں سے آڈٹ نہیں ہُوا، جس روز سے کہ اُس نے بدنت ابھی تک کبھی الیکشن نہیں ہوئے ۔ کیا ایسی کوآپریٹو سوسائٹی کو، ایسی موومنٹ کو ہم ڈیموکریٹک موومنٹ کہہ سکتے ہیں؟ ہرگز نہیں کہہ سکتے ۔

میں نے اس سلسلے پر بہت غور کیا، کوآپریٹو سیکٹر میں ہمارا کروڑوں نہیں، اربوں روپیہ لگا ہوا ہے ۔ اگر میری اطلاع صحیح ہے ـــــ مسٹر صاحب اس کو کریکٹ کر سکتے ہیں ـــــ قریب قریب 2150 کروڑ روپیہ ہندوستان کی کوآپریٹو سوسائیٹیز میں لگا ہوا ہے، جس میں کافی بڑی تعداد پیسے کی ہے ۔ اتنی بڑی رقم جس سیکٹر میں لگی ہو اور اس کو اس طرح سے چھوڑ دیا جائے، یہ مناسب بات نہیں ہے ۔ میں اُمید کرتا تھا کہ اِس کے سُپروِیژن کے لئے اِس میں کچھ انتظام ہوتا۔ آپ ذرا غور کریں ـــــ صفحہ 20، جیسٹر 7 کلاج 53 کو دیکھیں ۔ میں چاہتا تھا کہ آڈٹ سُپروِیژن کے بارے میں کوئی ایسے آرگنائیزیشن کا انتظام ہوتا جس کو پبلک ریپریزینٹیٹو کا کانفیڈینس حاصل ہو ۔ جیسے ہماری پبلک سیکٹر انڈرٹیکنگ ہے، جو پبلک انڈرٹیکنگز کی بہت سی خامیوں کے بارے میں آواز اُٹھاتی ہے، اُس طرح کا کوئی انتظام ہوتا۔ کلاج 53، کلاج 54 ـــــ انسپیکشن آف سوسائیٹیز:

اسٹورز ہیں، سپر بازار ہے، دوسری ایجنسیز ہیں، ہمیں دیکھنا چاہیئے کہ وہ کیا کام کرتی ہیں، پرافیٹیبل بزنس ہاتھ ڈالتی ہیں یا اُن چیزوں میں ہاتھ ڈالتی ہیں، جن میں سوسائٹی دیوالیہ بنتی ہے - اگر ان کی دیکھ ریکھ رجسٹرار پر چھوڑ دی جائے گی تو یہ انصاف نہیں ہوگا - آج دلی میں جو اسٹور کھلے ہوئے ہیں، سپر بازار ہیں، ذرا ان کی حالت تو ملاحظہ فرمایئے - اُن میں وہ چیزیں ملیں گی جن کی پبلک میں ڈمانڈ نہیں ہے - ان چیزوں میں آپ دخل دیں اور دیکھیں کہ ایسی چیزیں لائی جائیں جن میں کچھ پرافٹ ہو اور لوگوں کو صحیح دام پر مل سکیں -

اگر آپ ان چیزوں کی طرف دھیان دیتے ہیں تو یقیناً ہم اس بل کی تائید کریں گے -]

श्री शिवनाथ सिंह (झुंझुनू) : उपाध्यक्ष जी, देहली के लिए आज तक, जैसा कि अभी मन्त्री महोदय ने बताया, सहकारी समितियों के सम्बन्ध मे कोई ऐसा कानून नहीं था और आज यह कानून बन रहा है तो मैं इसका स्वागत करता हू । एक बात के लिए मैं मन्त्री जी को बधाई देना चाहता हू कि आज तक जितने भी कोआपरेटिव कानून बने हैं उनमें कुछ डिफेक्ट्स थे और उनमे से कुछ को यहां पर इम्प्रूव करने की कोशिश की गई है । मैं यह नही कहता कि सभी डिफेक्ट्स जिनमें सुधार होना चाहिए था वह सुधार हो गए है लेकिन कुछ की तरफ इशारा किया गया है । कुछ खास-खास प्रावधान रखे गए है, मैं उनके विस्तार में जाना नही चाहूगा लेकिन जैसे कुछ इन्ट्रेस्ट्स जोकि कोआपरेटिव सेक्टर के खिलाफ हैं, जो कोआपरेटिव की भावना के खिलाफ हैं उनको कोआपरेटिव सोसायटी के अन्दर प्रवेश न देने का प्रावधान रखा गया है ताकि वे कोआपरेटिव सेक्टर को बिगाड़ न सकें । यह एक बहुत अच्छा प्रावधान है और इसके लिए मैं सरकार की सराहना करता हूं । इसी तरह से शेड्यूल्ड-कास्ट्स और स्माल फार्मर्स के लिए भी इसमें प्रावधान रखा गया है जहां उनको प्रतिनिधित्व दिया जाना है । लेकिन एक दूसरी जो खास बीमारी कोआपरेटिव सोसायटीज के कानून में थी कि एक आदमी जो एक सोसायटी में चला गया, जिसने कब्जा कर लिया वह फिर लगातार उसमें चलता रहता था उसके लिए भी यहां पर प्रावधान रखा गया है कि दो टर्म्स से अधिक वह मैनेजमेन्ट में या किसी खास की पोस्ट पर नहीं रहेगा । इस प्रकार के कई सुधार इस बिल के अन्दर लाए गए हैं जिनका मैं स्वागत करता हूं ।

लेकिन साथ ही साथ मैं एक बात कहना चाहता हूं कि कोआपरेटिव के सम्बन्ध में जितनी हमारी धारणाये थीं, जिस प्रकार का एक हमारा दिमाग था, आज से दस साल पहले कोआपरेटिव के लिए जो हमारी भावना बनी थी वह भावना आज मरी हुई मालूम होती है । हमने इस कोआपरेटिव मूवमेन्ट को आर्थिक विकास का एक अंग माना था । हम कहते थे कि हमारे गांवों का विकास कोआपरेटिव की मार्फत हो । हमारी धारणा थी कि गांवों में इस प्रकार की एक इकाई हो, एक कोआपरेटिव सोसायटी हो जो उस गांव में रहने वालों के लिए, उस क्षेत्र में रहने वालों के लिए आर्थिक विकास के सभी प्रकार के साधन उपलब्ध कराये । वह संस्था उनको ऋण दे, जो छोटे-छोटे काश्तकार हों जो कि ट्रैक्टर खरीद नहीं सकते उनके लिए सोसायटी स्वयं ट्रैक्टर खरीदे और उनको काश्त करने में सुविधायें दे, इसी प्रकार से उनको बीज की सुविधायें प्रदान करे । उसके अतिरिक्त सबसे महत्वपूर्ण बात तो यह थी कि किसान मिडिलमैन द्वारा एक्स-प्लायटेड था और इसलिए हमारी बराबर यह मांग रही कि एग्रीकल्चर प्रोड्यूस की स्टेट ट्रेडिंग होनी चाहिए । इसमें देर लगेगी लेकिन स्टेट ट्रेडिंग का दूसरा वाया मीडिया हो सकता कोआपरेटिव सेक्टर । यदि हम उसमें कोआपरेटिव सेक्टर को लायें, उसको हम वहां पर पनपाना चाहें तो उससे किसानों को एक बहुत बड़ी रिलीफ मिल सकती है । परन्तु आज वह स्थिति नहीं है । आज जितने भी कानून बने हैं, वे कानून अच्छे हो सकते हैं लेकिन हमारी सरकारी मशीनरी और हमारी गवर्नमेन्ट उस स्टेज तक नहीं गई है कि हम कोआपरेटिव सेक्टर में विलेज लेविल पर एक यूनिट बना दें । हम एक ऐसी कोआपरेटिव सोसायटी

[श्री शिवनाथ सिंह]

वहां पर बना दें जो कि एक वायबिल यूनिट हो जिसके जरिये से उस क्षेत्र मे रहने वाले काश्तकारों को जिस किसी भी चीज की आवश्यकता हो, अपनी जमीन सुधारने के लिए, खेती करने के लिए, पंपिंग सेट्स लेने के लिए या ट्रैक्टर किराये पर लेने के लिए—इस प्रकार के सारे साधन उनको उस कोआपरेटिव सोसायटी के मार्फत उपलब्ध किए जा सकें तो फिर हम किसानों की भलाई कर सकते हैं। इस प्रकार से हम अपने रूरल सेक्टर के आर्थिक विकास में एक कड़ी जोड़ सकते है। मैं माननीय मंत्री जी से निवेदन करूंगा कि वे इस ओर भी ध्यान दें। हालांकि इसमे वे सारे प्रावधान नहीं हो सकते, आज का जो हमारा मेटअप हैं उसमें हम सारी बातें नही कर सकते इसलिए मै समझता हूं जब तक हम इसमे ओवरआल चेंज नहीं करेंगे, इस मशीनरी के दिमाग को चेंज नहीं करेंगे तब तक यह बातें होने वाली नहीं हैं। आज हम देखते है कि कोआपरेटिव के लिये अलग-अलग प्रावधान रखे हैं।

उदाहरण के रूप मे हमारी जो सुपर-बाजार की स्कीम है उसको बहुत अच्छा समझ कर चालू किया गया था। उसको कोआपरेटिव मिनिस्ट्री ने लिया, सरकार ने लिया, हम चाहते थे कि कज्यूमर्स को रीजनेबिल प्राइस पर चीजें मिलें और प्रोड्यूसर को भी ठीक पैसे मिलें। खास तौर से कंज्यूमर्स के लिए हमने उसको रखा था। लेकिन आज उसकी स्थिति क्या हैं? वह बिल्कुल ह्वाइट एलिफैंट बन गए हैं। उसमें सबसे बड़ी दिक्कत यह है कि हमारे सरकार के आफिसर्स अपने रिलेटिव्ज को और अपने मिलने-जुलने वालों को ओब्लाइज करने के लिए उसमे रखते हैं। आज जितने भी सुपर बाजार हैं उनमें हाईपेड आफिसर्स रखे गए हैं। 1500, दो हजार और तीन हजार पर आफिसर्स को उसमें रखा गया हैं और वे डेपुटेशन पर वहा जाते हैं। मैं आपसे निवेदन करूंगा कि कोआपरेटिव सेक्टर को यदि आप पनपाना चाहते है तो वहां पर डेपुटेशन को बिल्कुल खत्म कर दीजिए। यदि आप कोआपरेटिव मूवमेंट पर विश्वास रखते हैं, यदि आपस मे मिल जुल कर जो काम करना चाहते हैं उन पर आप विश्वास रखते है और यदि उन पर आप जिम्मेदारी डालना चाहते है तो इस डेपुटेशन की परम्परा के प्राविजन को इस कोआपरेटिव कानून मे बिल्कुल हटा दीजिए। आज कनाट सर्कस से जो सुपर बाजार है वहा पर एक करोड़ के आस-पास घाटा है। आखिर किस बात का घाटा है? वहा पर चीजें आपको सस्ती मिलती है। सुपर बाजार मे जितनी भी चीजें सरकारी क्षेत्र मे आती है वह रीजनेबिल रेट्स पर मिलती हैं। इसी प्रकार वे जो चीजे होलसेल में खरीदते हैं वह अच्छी कीमत पर मिलती हैं लेकिन उसके बाद भी घाटा है। यह जो घाटा है वह सिर्फ मैनेजमेन्ट की वजह से घाटा है। वहा के मैनेजीरियल स्टाफ पर बहुत रुपया खर्च होता है जिससे न तो शेयर होल्डर्स को कोई फायदा पहुचता है और न कज्यूमर्स को ही कोई फायदा पहुचता है। वहा पर जो बड़े-बड़े आफिसर्स लगा रखे है ढाई हजार और तीन हजार रुपए की तनख्वाह पर वे सारा रुपया खा जाते है। इसलिए मेरा निवेदन है कि इन बातों को ठीक करना चाहिए और कोआपरेटिव सेक्टर को कोआपरेटिव स्पिरिट से चलाना चाहिए।

इसी प्रकार से कोआपरेटिव सेक्टर मे कई शुगर मिलें है लेकिन उनका मैनेजमेन्ट आप अपने एडमिनिस्ट्रेटर्स को देते है। मैं आपसे निवेदन करना चाहता हूं कि जितने फाइनेन्सेज के मामले होते हैं उनके लिए गवर्नमेंट वहा पर अपना आदमी रख सकती है। सिर्फ फाइनेन्सेज को हैंडिल करने के लिए ही वहां पर आपका आदमी होना चाहिए लेकिन पालिसी क्या हो, किस प्रकार का इन्तजाम होना चाहिए, किस प्रकार से सारे काम होने चाहिए। किस प्रकार से मिल चले, कहां से गन्ना खरीदा जाये, किस प्रकार से बिक्री हो—ये सारे काम कोआपरेटिव सोसायटी को ही दिए जाएं तभी कोआपरेटिव सेक्टर आगे बढ़ सकता है। फाइनेन्सेज की रक्षा के लिए आप वहां पर एडमिनिस्ट्रेटर

रख सकते हैं जो कि केवल फाइनेन्सेज को हैंडिल करे लेकिन बाकी मैनेजमेन्ट को उसके पास न रखें। लेकिन आज हम देखते हैं, इस बिल में भी प्रावधान है कि कोई भी कोआपरेटिव सोसायटी जो ठीक ढंग से काम नहीं करती है, रजिस्ट्रार का कहना नहीं मानती है, उसके हिसाब से चुनाव नहीं कराती है तो वहा पर एडमिनिस्ट्रेटर कायम कर दिया जायेगा—पहले एक साल के लिए और बाद मे उसको तीन साल तक बढ़ा सकते है। मैं आपसे निवेदन करना चाहूगा कि एक भी सोसायटी ऐसी नहीं है कि जहा पर एक बार एडमिनिस्ट्रेटर पहुंच जाये तो वह वहा से हटने की कोशिश करे। वह वहा से कभी भी हटने की कोशिश नही करना क्योकि उसको वहा पर लूटने का मौका मिलता है। इसलिए यदि कभी किसी सोसायटी का मैनेजमेट ठीक से काम न करे तो उसको भग कर दिया जाये और तीन महीने के अन्दर दोबारा चुनाव करा दिया जाये और जो लोग सोसायटी के हित मे काम करते हैं उनको उसका मैनेजमेट दे दिया जाये। मैं निवेदन करूगा कि एडमिनिस्ट्रेटर वाले क्लाज को बिल्कुल हटा दिया जाये। किसी भी सूरत मे आप वहा पर एडमिनिस्ट्रेटर को न रखे और यदि किसी सूरत मे रखना ही पडे तो 6 महीने से ज्यादा न रखे।

इसी प्रकार से हमारे यहा बहुत सी संस्थाये हैं जैसे कोआपरेटिव बैंक्स है। कहा गया कि उन्होंने ऋण दे दिया तो बाद मे वसूली का सवाल उठता है। उनमें कमिया हो सकती है लेकिन इस वसूली के सवाल को लेकर उनके मैनेजमेन्ट को भग कर दिया जाता है और उसके बाद मे पाच छ: साल तक उन बैंक्स में एडमिनिस्ट्रेटर्स बैठे रहते है जोकि अपनी तनख्वाह और भत्ता लेते है और सोसायटी को कभी प्रास्पर नही होने देते है क्योंकि अगर सोसायटी प्रास्पर हो गई, अपनी लेबिल पर आ गई तो फिर एडमिनिस्ट्रेटर को वहां से हटना पड़ेगा।

अन्त में मैं दो तीन बातों की ओर और संकेत करना चाहता हूं। कोआपरेटिव सेक्टर मे विलेज को इकाई मानकर हमें चलना चाहिए और छोटे-छोटे किसानों की जो दिक्कतें हैं, ऋण की या दूसरी जो आवश्यकताएं हैं, उनको कोआपरेटिव सेक्टर की मार्फत मुहैया किया जाना चाहिए। आज जो लैंड मार्गेज बैंक्स या दूसरी बैंक्स है जिनका खास धधा ग्रामीणों को, छोटे छोटे किसानों को ऋण देने का है वह आज किस प्रकार से फंक्शन कर रही है? जितनी उम्मीद हम उनसे करते थे उसका दस परसेन्ट भी वह फुलफिल नहीं कर रही है। इसलिए इस रूरल सेक्टर को पनपाने के लिए, जितनी भी कोआपरेटिव सस्थायें हैं उनकी मार्फत ऋण देने की व्यवस्था होनी चाहिए।

दो एक क्लाजेज के सम्बन्ध मे मैं और निवेदन करना चाहता हू। इसमे जो क्लाज 23 (सी) है उसमे आपने वोटिंग राइट दिया है कमेटी के अन्दर। प्रावधान है कि कमेटी में जो वोटर्स हैं उनमे एक आदमी एक वोट देगा लेकिन जहा पर सेन्ट्रल गवर्नमेंट उसकी शेयर-होल्डर है वहा 23 (सी) के अन्दर, जितने भी उसके नामिनी होगे उनके अलग अलग वोट होंगे सेन्ट्रल गवर्नमेंट उसकी पार्टनर हो सकती है, शेयरहोल्डर हो सकती है लेकिन मैं नही समझता कि किस चीज को सोच कर, जितने भी उसके नामिनी होगे उनको अलग अलग वोटिंग का राइट दिया गया है।

इसी तरह से यह जो दूसरे कुछ रेस्ट्रिक्शन्स रखे है, वेस्टेड इन्ट्रेस्ट्स को रोकने के लिये उनका मै स्वागत करता हू। लेकिन इसमे तीन साल तक जो आपने एडमिनिस्ट्रेटर रखने का प्राविजन रखा है उस पर आप रीथिंकिंग कीजिए। एक टर्म से अधिक उसको किसी भी हालत मे नही रखा जायेगा, इस प्रकार का इश्योरेंस आप इस हाउस को दीजिए। इन शब्दों के साथ मैं इस बिल का स्वागत करता हूं।

*SHRI J. M. GOWDER (Nilgiris) : Hon. Mr. Deputy Speaker, on behalf of my Party, the Dravida Munnetra Kazhagam, I would like to express my views on The Delhi Co-operative Societies Bill, 1972. This Bill seeks to replace the Bombay Co-operative Societies Act which was passed in 1925.

Sir, I need not stress the point that the co-operative laws should be so amended as to be in consonance with the requirements of modern times and to be in a position to meet the needs of the farmers now. It cannot be denied that the cooperative movement is primarily meant for the welfare of farmers and peasants in rural areas. Sir, no other banking institution and not even the branches of nationalised banks will be able to render as much assistance to the people in rural areas as the co-operative banks help them. The farmers are having faith in the cooperative institutions and in fact they entirely depend upon them for their very survival. Here and there, these might be lapses, even unpardonable lapses, in the cooperative sector. There also might be some deficiencies and draw-backs in the working of the cooperative institutions. Our aim should be to remove the bottlenecks in the working of these cooperative institutions and also to plug the loopholes wherever they are. We should endeavour to eradicate the drawbacks and deficiencies in these institutions. I am strongly of the view that it is not proper on our part to condemn the whole cooperative movement just because in its working we notice some irregularities. Before we take this approach, we should also ponder over the question whether the co-operative institutions serving the entire rural area in our country can be substituted by any other organisation, which will be in a position to meet all the requirements of farmers like credit facilities, improved variety of seeds, fertilizers *etc*, as the cooperative movement does now. I would say that it is not possible and also not feasible to replace the cooperative movement by any other organisation. In fact, we should energise further the co-operative movement so that it caters to the utmost the requirements of the farmers.

To give an illustration of the deficiency in the working of the co-operative banks, I would refer to the position obtaining now. When the farmers, who have taken loans from a co-operative bank, want to repay such loans by pledging their jewels because of unforeseen harvest failure, they come across this bottleneck. The Reserve Bank has issued a directive that the loans on jewels should not exceed 5% of the deposit of a co-operative bank. What will the farmers do ? Should they go to some other bank for pledging the jewels and repay the loan from the co-operative bank by taking money from some other bank ? Is it also possible for them to obtain such loans on the jewels from other commercial banks ? You cannot dispute the fact that the farmers are also keen to see that their co-operative banks function profitably and that is why they want to repay the loan even by pledging the jewels when the harvest fails them. This kind of restriction of 5% of the deposits on the loan to be given against jewels is a damper to the farmers and also to the co-operative banks in rural areas. I would appeal to the hon. Minister that he should take this point with the Reserve Bank and see that this restriction is revoked.

Day in and day out the Government of India announce that more branches of nationalised banks should be opened in rural areas to serve the rural people On the other hand, there is this unhealthy restriction of Reserve Bank, which is impeding in the profitable working of co-operative Banks in rural areas. When the Central Cooperative Bank opens 10 or 20 branches in rural areas, they find it difficult to pay salaries to the employees because the rural branches are incurring losses on account of such restrictions. Unless this kind of restriction of 5% is lifted, these rural branches will not be able to work in a profitable manner. If we want our co-operative banking institutions to grow and to be of greater service to the rural people, I would request the hon. Minister that he should do the needful for lifting this limit of 5% for giving loans on the jewels.

Sir, the State Cooperative Bank gives loan to the Central Bank, which in return extends the loan facility to the cooperative societies in rural areas. If the co-operative society unfortunately faces liquidation, according to the present rules, the first priority on the assets of the society goes to the clearing of loans given by the State Government. You will appreciate that it should be the other way about. If the co-operative banks are to

*The original speech was delivered in Tamil.

survive with their slender financial resources, the first priority on the assets of a society under liquidation should be towards the clearing of dues to the co-operative bank. The present method of first priority of the assets of a society under liquidation for the State Government dues should be changed and the co-operative bank dues should be given the first priority in the assets of the society under liquidation.

Sir, we have established marketing committees for the sale of agricultural commodities solely guided by the motive that the farmers should get fair price for the commodities produced by them. But we are permitting Government agencies like the State Trading Corporation, the Food Corporation *etc.*, to interfere in the working of marketing agricultural commodities. I would request the hon. Minister to ensure that the marketing committees are allowed to play their vital and due role in the marketing of agricultural commodities and in consequence the farmers are enabled to get fair price for their produce.

The hon. Member who preceded me referred to the fact that the Registrars have got all the powers in the hands He wanted to curtail these powers of the Registrars. At the State level, the Registrar is the top executive charged with the responsibility of running successfully and profitably the co-operative institutions. He should in fairness be allowed to function effectively. What is the harm in his having all the powers ? If the existing deficiencies in the co-operative sector are to be removed, then the Registrar should have all the powers vested in him.

In conclusion, I would appeal to all the Members not to condemn the co-operative movement as a whole just because there are some deficiencies and irregularities here and there. If we want to achieve the objective of rural welfare throughout the country, I would suggest that greater incentives and assistance should be given by the Government to co-operative movement, as that is the nearest one to help the crores of farmers in our country.

With these words, I whole heartedly welcome this Bill.

SHRI K. SURYANARAYANA (Eluru) : Mr. Deputy Speaker, Sir, I have been closely associated with the cooperative movement for the last 30-40 years. The opinion of public is not very good towards cooperative movement as we expect it to be. Only thick-skinned people can survive in the cooperative societies or in the cooperative movement. (*Interruption.*) Even though it is a recognised policy of the Government, all the Opposition parties and even our party are taking advantage of group politics in the cooperatives. That is why the people are not satisfied and cooperatives are not welcomed by the people because there are defects in the Act itself, because there are defects in the management and because there are group politics in it.

Now, to avoid all these things, year after year, in several States, they are trying to have these Acts passed. But when the question of implementation comes, they are not so much interested in it. They are not so much eager to rectify these things and put them on right lines. There are several defects in the Act itself.

I remember our late Prime Minister Pandit Nehru once said that he could not get a society registered for two years when he was in U. P. We should see that cooperative societies function in a proper way. All the State Governments are trying to have Acts but they are not being implemented. In several Conferences, many important suggestions are made in the field of cooperatives. But the States are not able to come forward to implement the resolutions passed by such Conferences and even agreed to by the concerned Ministers.

In this Delhi Cooperative Societies Bill, they have provided that the office bearers who are elected should not continue for more than 2 terms. That is a good objective. It should be implemented. The Government of India should direct all the State Governments to introduce this clause in their Acts also. So far as I know, some States have passed the Bills but they are not going to get the Governors' consent to get the Bills passed into Acts.

So far as Andhra Pradesh is concerned, they have passed it and they are trying to implement it. I want to bring out one or two defects here. (*Interruptions*). We cannot remove all the defects at one time. We are trying to implement it in a sincere way to

[Shri K. Suryanarayana]

implement it in the interest of the public, specially in the interest of small farmers, small artisans, poor landless people and others. In my State, there are so many....

MR. DEPUTY SPEAKER : Why not talk more of the Delhi Cooperative Societies Bill which is before the House ? This pertains to Delhi.

SHRI K. SURYANARAYANA : Yes ; this Bill is for Delhi. This Bill should be implemented and the Government of India should direct all the State Governments to introduce this kind of a Bill in other States also. That is what I am requesting the Government to do.

SHKI K. N. TIWARY (Bettia) : When the hon. Minister replies to the debate, let him say whether it will be applicable to all States or to Delhi alone.

SHRI K. SURYANARAYANA : While I welcome the Bill, I want to make a suggestion that the Government of India should direct other State Governments also to have this kind of a Bill. The Government of India has get now full control over other States also. They should direct the State Governments to have a Bill like this in the interest of small farmers, small artisans, poor landless people and such other people also.

There are so many defects in it. I would like to give one example. There are heavy losses in the Super Bazar. Where is the fault ? There are certain officers appointed by the Government. Whenever there is a fault found in the Director or some officer, they will say that they will take action. But nothing happens. These IAS or ICS officers are appointed by the Government. They are not taking proper action. And they are not going to institute any inquiry against any officers because all these officers, from top to bottom, are associated with one another ; unless there is collusion among officers, such things will not happen. In the Cooperative Act itself there is a loophole. If there is any mistake, some people think that Directors, including officers, are responsible for those things. But nobody bothers to take any action ; Government should initiate steps against officers whomsoever are responsible for mistakes. For instance, the Cooperative Sugar Factory are given licence. But they are not able to collect money. But Government is pressing for licence for them. It is not that all IAS officers are like this. Some officers in my State have helped the Society to collect the capital, but some others sit just at the table and do not collect the money at all. They must create confidence in the people. That is why, the idea of cooperative movement is a wonderful thing ; it is a very nice thing. My hon. friend, Mr. Bosu's Party and our Party believe in that, because it helps small farmers and agriculturists. But the defect is in implementation. It should be implemented correctly. Our friends, on the opposition side also, are worried about implementation of the Act ; otherwise, there will be no opposition to this legislation on cooperative movement.

I fully support this Bill and I request once again that Government of India should insist all the State Governments also to follow the lines given in this Delhi Cooperative Societies Bill.

डा० लक्ष्मीनारायण पान्डेय (मंदसौर) : उपाध्यक्ष महोदय, दिल्ली से सम्बद्ध दिल्ली सहकारी सोसाइटीज विधेयक पर चर्चा सदन में की जा रही है। इस सम्बन्ध में मेरा निवेदन यह है कि केवल विधान बना देने मात्र से या किसी चलते हुए विधान के स्थान पर दूसरा विधेयक ला कर उसको विधान का रूप देने मात्र से समस्या का हल नहीं हो जाती है। सहकारी क्षेत्र में आज जो स्थिति है, इस अवसर का लाभ उठाते हुए उस पर मैं अपने विचार संक्षेप में प्रकट करना चाहूंगा।

हमने सहकारी सोसाइटीज का जाल बिछा दिया है। उनसे हमारी अपेक्षायें भी बहुत अधिक हैं। उन अपेक्षाओं के अनुरूप कार्य हो रहा है, यह हमें देखना है। मैं समझता हूं कि हमारे सामने बैठे हुए शिन्दे साहब भी इस बात को स्वीकार करेंगे कि हमारी अपेक्षायें सहकारिता से पूरी नहीं हुई हैं, जिस रूप में हम सहकारिता आन्दोलन को चलाना चाहते हैं, सहकारी भावना को फैलाना चाहते हैं, लोगों को उसका लाभ देना चाहते हैं, एक छोर से दूसरे छोर तक इसको बढ़ावा देना चाहते हैं, छोटे किसान को या दूसरा छोटा मोटा काम

करने वाले को लाभ पहुंचाना चाहते हैं, वह हम नहीं पहुंचा पाए हैं। यही कारण है कि आज लोगों में, आम जनता में यह चर्चा का विषय बन गया है और लोग कहने लग गए हैं कि ऐसी सहकारिता न ही हो तो अच्छा हो। लेकिन मैं यह नहीं कहना चाहता हूं कि सहकारी आन्दोलन अच्छा नहीं है। वह अपने आप में बहुत अच्छा है, उसका उद्देश्य बहुत अच्छा है, उसके पीछे जो भावना है, वह बहुत प्रशंसनीय है और इस आन्दोलन का प्रसार भी होना चाहिये, प्रचार होना चाहिए। लेकिन सहकारी समितियां आदि जो हैं वे ठीक ढंग से काम करें, इसमें भी कोई दो रायें नहीं हो सकती हैं।

दिल्ली की चर्चा करते हुए माननीय सदस्य श्री सम्भली ने बताया कि यहां ही नहीं अन्यत्र भी ऐसी सोसाइटीज देखी गई हैं जिनके बारह बारह बरस तक की लम्बी अवधि तक निर्वाचन नहीं हुए। दूसरी तरफ ऐसी भी सोसाइटियां हैं जो भंग या बन्द कर दी गई और प्रशासक नियुक्त हो गया, तो जहां उसकी अवधि छः महीने की विधेयक में निर्धारित हैं, वह लगातार छः छः महीने करके तीन बरस तक काम करता रहे और नए चुनाव नहीं करवाए गए। यही कारण है कि आज लोगों में सहकारिता के प्रति उदासीनता है। हम इन पर करोड़ों नहीं अरबों रुपया खर्च करते हैं। दिल्ली को आप लें। दिल्ली में लोगों की करोड़ों रुपये की पूंजी शेयरों के रूप में इनमें लगी हुई है। इन शेयर होल्डरों को आप ने कब कब और कितना लाभ पहुंचाया है और कब कब उनको शेयरों पर ब्याज दिया है और अगर नहीं दिया है तो क्यों नहीं दिया है और इसके कारण क्या हैं? आपकी कितनी सोसाइटीज बनी हुई हैं, कृषि समितियां ऐसी हैं या ग्राम सेवा समितियां हैं या दूसरी छोटी बड़ी समितियां बनी हुई हैं उनमें से कितनी समितियां ऐसी हैं जो स्वयं में आत्म निर्भर हैं और उनको किसी दूसरे की सहायता या सहयोग की आवश्यकता नहीं है, यह मैं जानना चाहता हूं।

वर्षों के सहकारिता आन्दोलन के बाद भी, सरकारी पोषण के बाद भी, सरकार सहकारी समितियों को आत्म-निर्भर नहीं बना सकी है। इस स्थिति में मैं समझता हूं कि कहीं न कहीं कोई त्रुटि अवश्य है और इसको जांच-पड़ताल करना आवश्यक है।

मंत्री महोदय ने बैंकिंग कमीशन की रिपोर्ट और सहकारिता मंत्रियों के 1968 के सम्मेलन का जिक्र किया है। बैंकिंग कमीशन की रिपोर्ट के पेज 154, पैराग्राफ 19 में कहा गया है।

> "The most recent review of the subject was done by the All-India Rural Credit Review Committee which summed up its observations on the performance of the primary credit societies as follows:
>
> (a) The proportion of co-operative credit to the total borrowings of the cultivators appears to have continued to be small in absolute standards in most parts of the country;

इसमें आगे कहा गया है:

> "(d) A large number of primary societies are not potentially viable and must be regarded as inadequate and unsatisfactory agencies for dispensing production-oriented credit;"

रिपोर्ट के पेज 155 और 156 पर जो निष्कर्ष निकाले गये हैं, उनसे साफ पता चलता है कि ग्रामीण और शहरी क्षेत्र में चलने वाली सहकारी समितियों से, चाहे वे सुपर बाजार हों या मार्केटिंग सोसायटीज हों, जो किसानों के गल्ले की खरीदों-फरोख्त का काम करती हैं, जो लाभ मिलना चाहिए, वह आज नहीं मिल रहा है। भले ही सरकार यह दावा करे कि दिल्ली में अनेकों सहकारी समितियां हैं, उनमें लाखों सदस्य हैं, उनका 50 करोड़ रुपये का लेन-देन है और देश में भी सहकारिता का बहुत विस्तार हुआ है, लेकिन वे सहकारी समितियां ठीक ढंग से नहीं चल रही हैं और उनसे जनता को पूरा लाभ नहीं पहुंच रहा है।

आज स्थिति यह है कि सहकारी समितियों के वार्षिक चुनावों के अवसर पर ऐसे आरोप

[डा० लक्ष्मीनारायण पाण्डेय]

लगाये जाते हैं कि अमुक अमुक व्यक्तियों पर इतना इतना कर्जा है, इसलिये वे मत देने के अधिकारी नहीं हैं । इसके अतिरिक्त यह भी देखा जाता है कि सहकारी समितियों के पदाधिकारी परस्पर मिलकर पेपर ट्रांजेक्शन आप करते हैं कि इतना पैसा दिया है, इतना वापिस आया है और इतना समिति के पास है । यह स्थिति न केवल दिल्ली में, बल्कि देश के अन्य भागों में भी है । जहां तक दिल्ली का सम्बन्ध है, मन्त्री महोदय बतायें कि यहां पर सहकारी समितियों की आर्थिक स्थिति क्या है और शेयर होल्डर्ज को लाभ के रूप में कितना रुपया दिया गया है और अभी नहीं दिया गया है, तो क्यों नहीं दिया गया है । इन समितियों के बारे में कई प्रकार के आरोप और प्रत्यारोप लगाये जाते हैं । दिल्ली की कुछ सहकारी समितियों के सदस्यों ने जमीन और दूसरी सुविधाओं की मांग की है, लेकिन उनके प्रार्थना पत्रों को रिजेक्ट कर दिया गया है । आज सरकार उन सहकारी समितियों पर अपना आधिपत्य रखकर उनको अपनी इच्छानुसार चलाना चाहती है । यदि यही स्थिति रही, तो देश में सहकारिता आन्दोलन से कोई लाभ नहीं होगा ।

अब मैं इस विधेयक की कुछ धाराओं की ओर आप का ध्यान आकर्षित करना चाहता हूं । धारा 20 (2) में उपराज्यपाल को बहुत व्यापक अधिकार दिये गये हैं । मैं समझता हूं कि उनको इतने लम्बे चौड़े अधिकार देने की आवश्यकता नहीं थी ।

धारा 23 में कहा गया है "सहकारी सोसाइटी के प्रत्येक सदस्य का सोसाइटी के मामलों में एक मत देने का अधिकार होगा : परन्तु—(क) मत बराबर होने की दशा में अध्यक्ष को द्वितीय या निर्णायक मत देने का अधिकार होगा । मैं समझता हूं कि प्रजातांत्रिक परम्परा के अनुसार किसी को भी दो मत देने का अधिकार नहीं होना चाहिये । सामान्य रूप से एक व्यक्ति को एक मत देने का अधिकार होता है । इसलिये अध्यक्ष को भी केवल एक मत देने का अधिकार होना चाहिये ।

SHRI ANNASAHEB P. SHINDE : The Chairman is from among the members. The casting vote is to be exercised by the Chairman and he is the representative of the society. He is one of the Members of the Society.

डा० लक्ष्मी नारायण पाण्डेय : धारा 32 (1) में कहा गया है कि यदि रजिस्ट्रार की राय में कोई सहकारी समिति अपने कृत्यों का पालन करने में बराबर व्यतिक्रम करती है या उपेक्षा (नेग्लीजेंस) करती है, तो रजिस्ट्रार नोटिस देकर उस समिति को भंग कर सकेगा । "उपेक्षा" शब्द बड़ा व्यापक है । इसके अन्तर्गत रजिस्ट्रार किसी भी समिति के बारे में कह सकता है कि उसने अपने कृत्यों का पालन करने में उपेक्षा की है ।

धारा 32 (1) (ख) में कहा गया है कि रजिस्ट्रार किसी समिति को भंग करने के बाद किसी भी व्यक्ति को उसका प्रशासन नियुक्त कर सकेगा, चाहे वह व्यक्ति उस समिति का सदस्य न भी हो । इस व्यवस्था को भी उचित नहीं कहा जा सकता है ।

इस धारा में यह भी कहा गया है कि सोसाइटी को कालावधि रजिस्ट्रार के विवेकानुसार समय समय पर बढ़ाई जा सकेगी, जोकि तीन वर्ष से अवधि की नहीं होगी । एक तो तीन वर्ष की अवधि बहुत लम्बी चौड़ी है । यदि किसी समिति को भंग किया जाता है, तो तत्काल उसके इलैक्शन हों और चुने हुए प्रतिनिधि उसके काम को चलायें । दूसरे, विवेक का कोई मानदंड नहीं है । इसलिये रजिस्ट्रार को इस प्रकार का असीमित अधिकार नहीं दिया जाना चाहिए ।

धारा 55 (1) में कहा गया है कि रजिस्ट्रार स्वप्रेरणा से—आफ हिज ओन मोशन किसी सोसाइटी के बारे में जांच करने का

आदेश दे सकेगा। चाहे समिति का कोई सदस्य कहे या न कहे, वह अपनी इच्छा से, कोई मत भुटाव होने पर कह सकेगा कि समिति का काम ठीक ढंग से नहीं चल रहा है, उसकी बहियां ठीक नहीं हैं, इसलिए उस के गठन और वित्तीय अवस्था की जांच की जायेगी। रजिस्ट्रार को जो पावर्ज दी गई हैं, वे ठीक नहीं हैं। आवश्यकता से अधिक हैं।

धारा 78 (1) में कहा गया है : "उपराज्यपाल इस अधिनियम द्वारा या उसके अधीन प्रदत्त कृत्यों को करने के लिए अधिकरण गठित करेगा, जो दिल्ली सहकारी अधिकरण कहलाएगा।" इसमे यह तो कहा गया है कि अधिकरण का गठन कौन करेगा, लेकिन यह नहीं बताया गया है कि उस अधिकरण का स्वरूप क्या होगा, उसका कार्य क्या होगा, उसके सदस्य निर्वाचित होंगे या मनोनीत, आदि।

अन्त मे मैं यह कहना चाहता हू कि इस विधेयक मे बहुत-सी खामिया हैं। यह विधेयक इतनी जल्दी लाया गया है कि हमे इसका गहराई से अध्ययन करने का अवसर भी प्राप्त नही हुआ है। अच्छा होता, अगर इसको एक प्रवर समिति के सुपुर्द कर दिया जाता। मन्त्री महोदय ने 1968 के सहकारिता मन्त्रियों के सम्मेलन और बैंकिंग कमीशन की रिपोर्ट का हवाला दिया है। अत: इस पर गहराई से विचार जरूरी है। वह इस विधेयक को विलम्ब से भी लाये हैं। इसलिए अगर इसमे एक दो महीने का विलम्ब और हो जाता, तो कुछ न बिगड़ता। अगर इसको प्रवर समिति के सुपुर्द किया जाता, तो इस विधेयक की त्रुटियो को दूर किया जा सकता था और लोगों को सहकारिता से अधिक से अधिक लाभ पहुंचाया जा सके इस उद्देश्य की पूर्ति में यह कदम ज्यादा कारगर होता।

आज सहकारिता आन्दोलन के बारे में एक नए ढग से सोचने की आवश्यकता है। तभी वह सफल होगा, वर्ना वह एक आन्दोलन मात्र रह जायेगा। जैसा कि कहा जाता है, आज सहकारी आन्दोलन एक प्रकार से सरकारी आन्दोलन बन गया है। कृपया इसे सरकारी आन्दोलन होने से बचायें।

श्री हलीम सिंह (बाहा दिल्ली) : डिपुटी स्पीकर साहब, मैं दिल्ली कोआपरेटिव सोसाइटी बिल का समर्थन करना चाहता हू।

इस बिल की क्लाज 31 (5) में कहा गया है कि ऐसा कोई भी व्यक्ति किसी कोआपरेटिव सोसायटी का आफिसबेयरर नहीं बन सकता, चाहे वह पद प्रेजिडेंट, वाइस-प्रेजिडेंट, चेयरमैन या वाइस-चेयरमैन का हो, और चाहे मैनेजिंग डायरेक्टर, सेक्रेटरी, जायंट सैक्रेटरी या ट्रैजरर का हो, जो दो टर्म्ज तक किसी पद पर रह चुका हो। मैं यह जानना चाहता हूं कि जो आदमी इलैक्शन लड़ कर आता है, जिसको सोसाइटी के मेम्बर चुन कर भेजते हैं, उसमें क्या डिसक्वालिफिकेशन आ जाता है ? हमारे यहा कितने ही पार्लियामेंट के मेम्बर 1952 से लेकर आज तक चले आ रहे हैं। इसी तरह ऐसे एसेम्बलीज कमेटीज और कारपोरेशन के मेम्बर भी हैं, जो लगातार पांच टर्म्ज से चले आ रहे हैं। इस बिल मे मिनिस्टर साहब ने यह रोक लगा दी है कि जो भी व्यक्ति दो टर्म्ज तक, या उनके पार्ट तक, आफिसबेयरर रह चुकेगा, वह फिर मुकर्रर होने के लिए डिसक्वालिफाइड हो जायेगा। अगर कोई आफिसबेयरर एक दो साल बाद मुकर्रर होता है और छः साल पूरे नहीं करता है, तो भी वह डिसक्वालिफाइड हो जायेगा। यह कोई दिक्कत की बात नही है। एक आदमी को लोग पसन्द करते हैं। वह आदमी एलेक्शन मे जीत कर आता है। डेमोक्रेसी के अंदर यह फायदा होता है कि जिस आदमी को जनता जिता कर भेजे वह डिसक्वालीफाइड नहीं माना जाना चाहिए।

दूसरी बात मैं इस के अंदर यह कहना चाहता हू कि यहां पर एक गवर्नमेंट नामिनी की बात कही गई है पृष्ठ 13 के ऊपर क्लाज 31, सब-क्लाज (9) (ए) के अंदर जिसमे यह कहा गया है कि गवर्नमेंट नामिनी मुकर्रर किए जाएंगे मैनेजमेंट के अंदर। अब जो पहले

[श्री दलीप सिंह]

भी चलता रहा है लेकिन इसमें यह नहीं कहा गया कि कितना गवर्नमेंट शेयर उस इंस्टीट्यूशन में होगा। क्योंकि एक हजार देकर भी नामिनेट किया जा सकता है सरकार का नामिनी, एक लाख देकर भी हो सकता है, दस लाख देकर भी हो सकता है। तो उसका शेयर कम से कम बताना चाहिए। पिछले दिल्ली कोआपरेटिव बैंक के मामले में जब सरकारी अफसरों का नामिनेशन था तो हमने यह बात कही थी कि पांच लाख रुपये के अगर गवर्नमेंट के शेयर होंगे तो गवर्नमेंट के नामिनीज मैनेजमेंट में शामिल करेंगे। अब इसके अंदर कोई हद मुकर्रर नहीं है चाहे जितना शेयर गवर्नमेंट दे उसके नामिनीज जरूर जाएंगे। यहां पर जितनी पावर है वह डिपार्टमेंट को दे दी गई है, रजिस्ट्रार को दे दी गई है। आप जानते हैं कि डेमोक्रेसी में जब हम ब्यूरोक्रेसी की तरफ जाते हैं तो बहुत ज्यादा परेशानी की बात यह साबित होती है। इसमें एक बात यह भी की गई है कि रजिस्ट्रार जब चाहेगा नोटिस देकर मैनेजमेंट को सुपरसीड कर सकता है। अभी पिछले दिल्ली स्टेट कोआपरेटिव बैंक को दो महीने के लिए सुपरसीड किया गया और मैनेजमेंट को हटा करके तीन अफसर वहां पर मुकर्रर किए गए। उन आफिसर्स में से दो महीने के अंदर एक दिन के लिए भी कोई आफिसर देखने नहीं गया। मुझे समझ में नहीं आता है कि जो जनता के एलैक्टेड रेप्रेजेन्टेटिव्स हैं उनको हटा कर के वहां पर ऐडमिनिस्ट्रेटर मुकर्रर कर दिया जाय यह कोई समझदारी की बात नहीं मालूम होती। इसमें इतनी ताकत दे दी गई है रजिस्ट्रार को या लेफ्टिनेंट गवर्नर को कि जब चाहे किसी सोसाइटी को सुपरसीड कर सकता है और किसी रीजन के। इसमें यह दिया है कि वह नोटिस देगा और अपार्च्युनिटी मिलेगी, लेकिन रीजन क्या होगा यह नहीं दिया है। यह उनकी नाराजगी भी हो सकती है या कोई खास और रीजन भी हो सकता है। यह बात मैं मानने के लिये तैयार हूं कि जिस इंस्टीट्यूशन, बैंक या फेडरेशन का मैनेजमेंट ठीक नहीं है, जिसके अंदर दिक्कत है, बेईमानी की जाती है, उसको तो जरूर सुपरसीड कर दिया जाय। लेकिन जो अच्छे ढंग से चल रहा है बैंक उसके मैनेजमेंट को इसलिए सुपरसीड कर दिया गया कि कुछ बैंक के डायरेक्टर्स से रजिस्ट्रार साहब नाराज थे और दो महीने तक वह बैंक सुपरसीड रहा। लेफ्टिनेंट गवर्नर से हमने कहा कि क्या बात है, रीजन क्या है इसका मैनेजमेंट सुपरसीड करने का? कोई रीजन नहीं था। जो एलीगेशंस लगाए गये हैं वह बिलकुल गलत थे। आखिर लेफ्टिनेंट गवर्नर ने हमारी दरख्वास्त को मान लिया और बैंक को दोबारा फिर रीइस्टेट किया। मैं बताना चाहता हूं कि दो महीने के अंदर जो कोआपरेटिव बैंक की हालत बनी है, एक नये पैसे की वसूली कोई भी करने को तैयार नहीं हुआ क्योंकि कोई देखभाल करने वाला नहीं था और किसी को पैसा नहीं मिला। डिपाजिटर्स डिपाजिट्स निकालने लग गए। कोई नया डिपाजिट नहीं आया। दो महीने में यह हालत हुई। तो मैं यह दरख्वास्त करना चाहता हूं मंत्री महोदय से कि यह बात आप जरूर देख लें कि वगैर किसी वजह के महज किसी आफिसर की नाराजगी में या किसी खास कारण से कोई मैनेजमेंट सुपरसीड नहीं होना चाहिए। दिल्ली के अंदर दो तीन किस्म की सोसाइटीज काफी तेजी से काम कर रही हैं। लेकिन मैं आपके द्वारा मंत्री महोदय को बताना चाहता हूं कि 51 लाख रुपया कोआपरेटिव बैंक का लिक्विडेशन में पड़ा हुआ है और बैंक ने 5 वेहिकिल्स रजिस्ट्रार साहब को दिए हैं। बैंक की गाड़ियां सब उनके डिस्पोजल पर हैं। जब चाहें वसूली करें लेकिन आज जो सोसाइटीज लिक्विडेशन में थी उसमें कोई वसूली नहीं हो पाई। लिविंग सोसाइटीज में से पैसा निकाल कर ले आते हैं। आज इस डिपार्टमेंट को आप इतनी ताकत दे रहे हैं तो उसमें यह समझने की बात है कि वह वसूली के काम को करे और बैंक को या फैडरेशन की या सोसाइटी की मदद करे। कितनी सोसाइटीज दिल्ली में ऐसी हैं जो लिविंग सोसाइटीज थीं उनको सहज नाराज होकर लिक्विडेशन में डाल दिया गया है?

मैं अन्त में यह कहना चाहता हूं कि सबसे बड़ी बात यह है कि जो रोक लगाई गई हैं इलैक्शन के ऊपर जिसमें डिसक्वालिफाई कर देते हैं, यह चीज नहीं होनी चाहिये। जो इलैक्शन जीत कर आए उसका स्वागत होना चाहिए क्योंकि जनता ने उसको इलैक्ट करके भेजा है। यह रोक जरूर हटा दी जानी चाहिए।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री बरबारा सिंह (होशियारपुर) . उपाध्यक्ष महोदय, यह बिल दिल्ली से ताल्लुक रखता है। इसमें पुराने एक्ट में चेंजिज की गई हैं और पुराने एक्ट को रिप्लेस किया है। महाराष्ट्र के एक्ट के ढंग से इसको लाया गया है। हम जब भी कभी देखते हैं महाराष्ट्र की तरफ तो पाते हैं कि वहां सोसाइटीज का मैनेजमेंट बहुत अच्छे ढंग से किया जा रहा है। जहां तक कोआप्रेटिव शूगर मिल्ज का ताल्लुक है वे बहुत आला पाई गईं। दूसरी सोसाइटीज भी बहुत अच्छी हैं। इस बिल को उसी ढंग से लाया गया है। कुछ जो 1925 का ऐक्ट था उसमें कमियां थीं, उनको दूर करके और इसको रिशेप करने के लिए यह बिल लाया गया है। मैं मन्त्री महोदय को इसके लिए बधाई देता हूं।

कोआप्रेटिव सोसाइटीज में जो यह कमी थी कि जब जी चाहे इलैक्शन करवा दिया, या दस साल नहीं करवाया तो वही की वही पड़ी रहेगी इसको उन्होंने दूर किया है। दिल्ली में कई सोसाइटीज हैं जो जमीन को बेचती हैं, या अमानत के लिये या दूसरी चीजों के लिये काम करती हैं, उनके पास कितना सरमाया है यह आपने कभी देखा नहीं। वह कितना पैसा किस ढंग से इस्तेमाल करती है, इसकी जांच होनी चाहिए क्योंकि यह यूनियन टेरीटरी है और इसके ऊपर ध्यान दिया जाना जरूरी है। इन्होंने यह बड़ा अच्छा काम किया है जो इस बिल को लाकर पुराने ऐक्ट का रिप्लेसमेंट किया है यूनियन टेरीटरी की कोआप्रेटिव सोसाइटीज को अच्छे ढंग से चलाने के लिये। सबसे बड़ी बात यह है कि जो डिलेज थी उनको दूर करने का प्रयत्न किया जा रहा है। मैं शिन्दे साहब को मुबारकबाद दूंगा जब वह डिलेज को दूर कर सकेंगे। किसी आदमी की रजिस्ट्रेशन उस सोसाइटी के अंदर हो तो वह अपनी मर्जी से करते हैं, सालों साल उसको लटका सकते हैं। लेकिन उन्होंने कहा है कि हम डिलेज को दूर करेंगे। मुझे शक है कि वह इसको दूर कर सकेंगे क्योंकि उसमें कई पेचीदगियां और भी हैं जिससे किसी आदमी को उसके अंदर शामिल होने में काफी देर लगाई जा सकती है क्योंकि वह इम्पार्टेंट आदमी है। इसीलिये इन्होंने यह ठीक बात की है कि कोई आदमी तीन साल से ज्यादा या तीन सोसाइटीज का लगातार मेम्बर नहीं रह सकता है। इस पाबन्दी से यह होगा कि रोटेशन से हर आदमी को यह मौका मिलेगा कि वह आकर कोआप्रेटिव सोसाइटी के अंदर काम कर सके। दूसरे, यह कि यह इजारेदारी नहीं है, यह इन्होंने तोड़ी है। इसको तोड़ने से लाजिमी तौर पर दूसरे आदमी आगे आ सकेंगे। मैं कोआप्रेटिव सोसाइटीज को मजबूत बनाने के हक में हूं। प्राइवेट सेक्टर की जगह हम कोआप्रेटिव सेक्टर को बड़ा अच्छा हिस्सा मानते हैं और इसको मजबूत करने की जरूरत है। अगर देहाती जिन्दगी को आपने अच्छा बनाना है तो कोआप्रेटिव सेक्टर मजबूत बनाया जाय। आप देखें कि किस भाव पर, किस इन्टेरेस्ट पर इनको कर्जा मिलता है। यह जो कोआपरेटिव सोसाइटी का सिस्टम है इसको आसान कीजिए क्योंकि सवा नौ, साढ़े नौ परसेंट पर इनको कर्जा दिया जाता है जबकि इंडस्ट्रीज को तीन सवा तीन परसेंट पर दिया जाता है। यह कौन खा जाता है रास्ते से? मेरा कहना है कि डिस्ट्रीब्यूटिंग एजेंसीज को खत्म करना चाहिये, सीधे कोआप्रेटिव सोसाइटीज को रुपया मिलना चाहिये ताकि वे अपना काम चला सकें। डायरेक्ट उनको मिलना चाहिये। यह दर्म्यान में बहुत सी एजेंसीज उसमें आ जाती हैं। कोओप्रेटिव्ज का रुपया हज्म हो जाता है। एक नहीं कई स्टेजिज में से होकर रुपया जाता

[श्री दरबारा सिंह]

है। रास्ते में जितनी इंस्टीट्यूशंज बनाई हुई हैं वे रुपया खाती हैं और वह रुपया दो परसेंट, तीन परसेंट और चार परसेंट चार्ज हो करके आखिर में जो बैनिफिशरी है उसको सवा नौ साढ़े नौ परसेंट पर मिलता है। इसके बारे में खास ध्यान देने की जरूरत है। अगर ध्यान नहीं देंगे तो वही बात होगी कि यह कोऑपरेटिव सैक्टर नहीं होगा यह तो प्राइवेट सैक्टर होगा। मैं इनको बधाई इसलिये देता हूं कि इन्होंने कुछ एजूकेशन फण्ड और दूसरी चीजों के लिये प्रावीजन रखा है। लेकिन गवर्नर के पास इतनी पावर्स नहीं होनी चाहिए। अगर कोआपरेटिव सैक्टर मजबूत करना है तो लोगों को मजबूत कीजिये, जो चुन कर आनेवाले हैं, उनको मजबूत कीजिये, वरना जो आपका कोआपरेटिव सैक्टर का परपज है, वह खत्म हो जायगा, क्योंकि गवर्नर को पता नहीं है कि नीचे की सोसायटीज क्या काम करती हैं, सिर्फ रजिस्ट्रार को पता होता है। किसी को खत्म कर दें, किसी को सालिस मुकर्रिर कर दें-- यह ठीक नहीं है। आप दिल्ली की हिस्ट्री को देखें--कितने सालिस मुकर्रिर हुए और कितने साल उनको खत्म करने में लगे। यह हालत हुई है कि अगर सोसायटी के पास कुछ फण्ड बकाया रहता है और सालिस मुकर्रिर हो गया है तो वह पैसा भी खत्म हो गया और कोई काम नहीं हुआ। इसलिये इसके सिलसिले में भी कोई टाइम-बाउण्ड प्रोग्राम होना चाहिये।

आपने प्रावीजन किया है कि अगर कोई सोसायटी 30 दिन में रजिस्टर न कराये तो उसके खिलाफ दूसरा आदमी शिकायत कर सकता है। आप ऐसी बात कीजिये, लेकिन इस बात का भी ख्याल रखिये कि आदमी उस सोसायटी में हिस्सा ले सके। अगर आप ऐसा कर पायेंगे तो कोआपरेटिव सैक्टर का जो आइडिया है, वह खत्म हो जाता है।

आपने इस कानून में कहा है कि मनी-लैण्डर्स, ट्रेडर्स या मिडिलमैन जिनके इन्टरेस्ट कान्फ्लिक्ट करते हैं उनको नजदीक नहीं आने देंगे, लेकिन वे किसी न किसी ढंग से आकर आयेंगे, वे खुद नहीं आयेंगे तो अपने आदमी को भेजेंगे, तब आप किस लिहाज से उसको रोक सकते हैं। आपने रोटेशन तो मुकर्रिर कर दी कि इतने साल के बाद दूसरा आदमी चुना जायगा, बार-बार वही आदमी नहीं चुना जायगा, लेकिन फिर भी उनको रोका नहीं जा सकेगा। हर आदमी इस बात को पसन्द करेगा कि इजारेदारी को रोका जाय, लेकिन फिर भी वे उसको शक करते रहेंगे। कोआपरेटिव सैक्टर का अगर फैलाव करना है तो यह लाजमी है कि मनीलैंडर्स को आप कैसे रोकेंगे--इसकी वजाहत करें। वैसे तो सरकार भी मनीलैंडर है, लेकिन इन लोगों का इन्फिल्ट्रेशन तो कई ढंग से होता है। मैं तो यह चाहता हूं कि रजिस्ट्रार, जिसके जिम्मे आपने यह काम लगाना है, वह कोई टाइम-बाण्ड प्रोग्राम बनाये। जहां उसके इंस्पैक्टर्स को मेम्बर्स को रजिस्टर करना है, वहां वे यह भी कहें कि जो फैसले पड़े हुए हैं, उनको भी साफ कर दिया जाय और बकाया न रहने पाये। क्योंकि जिन आदमियों की तरफ रुपया नहीं निकलता है, वे कोर्ट में चले जाते हैं और इस तरह से कोआपरेटिव्ज का मतलब खत्म हो जाता है। इसको कैसे रोकना है आप इस पर गौर करें। जितने पुराने एरियर्स हैं उनको खत्म करायेंगे यह अच्छी बात है।

मैं चाहता हूं कि दूसरी स्टेट्स भी इसी ढंग से सोचें, कि इस सैक्टर में जितनी गन्द आ गई है, उसको कैसे साफ करना है, क्योंकि कोआपरेटिव सैक्टर में लोगों ने सोसायटीज का लाखों रुपया हजम किया हुआ है --फर्टिलाइजर में और दूसरी चीजों में। इंस्पेक्टर उनसे मिले हुए हैं। हजारों ऐसी सोसायटीज मिल सकती हैं जिनमें सोसायटीज के मालिक कुछ नहीं करते, इंस्पैक्टर उनको कहते हैं कि इस ढंग से बेच दो और कह दो कि खत्म हो गया। सब चीजें पानी में बह गईं, खाद खत्म हो गई, सारा रुपया सोसायटी के नाम पड़ जाता है, सोसायटी डिफंक्ट हो जाती है। आज डिफंक्ट

सोसाइटीज बन रही हैं और अच्छी सोसायटी को कोई नहीं बैक कर रहा है।

आप जो बिल लाये हैं, इसको पास करना चाहिए, जो कमियां हैं उनको दूर करें। ऐसा न हो कि सोसायटी इंस्टीचूशन बन जाय, गवर्नर के नीचे आ जाय, इनको कोआपरेटिव सैक्टर में फैलने दीजिए। इसके साथ जो तजावीज मैंने दी हैं, उनकी तरफ ध्यान दिया जाय।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I am thankful to the hon. Members for participating in the deliberations and I also thank the other hon. Members who gave support to this Bill by their presence here, I was pleasantly surprised to find that there is considerable appreciation of the co-operative movement among all sections of the House. Members from different parties spoke and the main point of their speeches is that the co-operative movement is a very useful and important instrument for the development of the rural economy as well as helping the poorer sections of our society. That has been the main trend of their speeches and I appreciate their comments very much.

While making their comments, they rightly emphasised the fact that co-operative moment should be made a more useful instrument, and that defects should be removed, for furthering the cause of the common people. I appreciate that sentiment. In fact for the first time you will find that the Government of India has made efforts in proceeding in that direction. I am not saying that this Bill is hundred per cent without defects. There may be defects here and there, but as I told some hon. Members, we have an open mind on this issue, but we should be clear as to what should be the future of this movement, because we want that this movement should not be allowed to be exploited by vested interests, dominated by a handful of persons either in the villages or elsewhere. Therefore, a very important principle has been introduced in this Bill of democratisation and open membership.

I am sorry that there has been some misunderstanding by some hon. Members in regard to some of the important provisions of this Bill. For instance, Mr. Somnath Chatterjee asked why there is a provision in this Bill that a member of a society can be on the management of three societies. I would like to submit that for the first time a very important principle has been introduced in this Bill though one of our colleagues criticised it, I think it is a very important provision—that no office-bearer can hold office for more than two terms. That means a person can be an office-bearer only for a maximum period of six years. Of course, he can come again after a lapse of three years For the first time this has been introduced because we have all-India experience and we find that some people manage to see that they continue to be there and they manage things in such a way that it is very difficult to remove them. The criticism is true that in certain areas vested interest have come to dominate the co-operative movement. In order to see that this defect is remedied or removed, we have introduced for the first time this important provision. Instead of welcoming this provision; Mr. Chatterjee has only asked why one person should be allowed at three places.

SHRI SOMNATH CHATTERJEE : That is welcome, but the same restriction should be put on this also.

15.58 hrs.

[SHRI R. D. BHANDARE *in the Chair*]

SHRI ANNASAHEB P. SHINDE : He is a very enlightened member. In fact, he knows the co-operative movement and he seems to be closely associated with it. If a man is a Member of the Managing Committee of a Village Society, and that Society is again represented on the Marketing Society, do you mean to say that no Member of the Village Society should be represented on the Marketing Society? Village Societies are constituent members of District Co-operative Central Banks. Representative of the Village Society go on the Board of Directors of District Co-operative Central Banks, therefore, there is a specific provision in the law that one will not be a member of a Managing Committee of more than one society of the same type, but there is no restriction for different tiers. The same man can be on the Marketing Society and the District Co-operative Central Bank, depending upon the situation. There-

[Shri Annasaheb P. Shinde]

fore, it is very desirable that the persons who have field experience and who are closely connected with village life should be represented on the various organisations and, therefore this provision has been made. I hope that this explanation will satisfy Mr. Chatterjee.

He again stated that there should be a provision for supersession without notice because sometimes when Societies have to be suspended or taken over, they take away the records He will see that there is Clause 33 (1) which reads :

> "If the record, registers or the books of accounts of a co-operative society are likely to be tampered with or destroyed and the fund and property of a society are likely to be misappropriated or misapplied"

In such circumstances, immediate action can be taken without notice. There is already a provision to take care of that contingency.

16. hrs.

Shri Ishaq Sambhali made some helpful suggestions for improving the working of the cooperative movement and I welcome those suggestions. In future, we will continue to have a dialogue with hon. members and if certain policy decisions have to be taken on the basis of the experience of hon. members, we are prepared to discuss those things with them. We are prepared to accept any suggestion which will help to democratise the cooperative movement, to make it more effective for promoting the cause of the weaker sections. There should not be any doubt about that in his mind. He said, in some cooperative societies, for 20 years, there are no audits. We are taking up this point about delay in audit with the State Governments and also with the Delhi Administration. If the *post mortem* is done after a number of years, it does not serve any useful purpose. Quick audit is very important. So, we shall take the necessary steps to see that audits are completed as early as possible.

I am glad Shri Shiv Nath Singh welcomed the restrictions. He has in advance replied to the other hon. members.

Shri Gowder made a suggestion about restrictions put by the Reserve Bank. We will examine it. I am glad that though he belongs to the DMK, he have been given some useful suggestions about the cooperative movement.

SHRI C. T. DHANDAPANI (Dharapuram) : DMK members also give useful suggestions.

SHRI ANNASAHEB P. SHINDE : Only sometimes.

SHRI C. T. DHANDAPANI : Always. (*Interruptions*).

SHRI ANNASAHEB P. SHINDE . I expect cooperation even from Mr. Jyotirmoy Bosu so far as the cooperative movement is concerned, not to speak of the DMK.

We will examine the comments made by Mr. Gowder carefully and whatever matters need to be taken up with the Reserve Bank, we shall do so. He said public sector organisations like STC or Food Corporation should necessarily involve the cooperatives in the marketing operations to the extent possible and feasible. I entirely share that view. Hon. members will be happy to know that we have given general directions to the Food Corporation which carries on massive procurement operations that wherever cooperatives are capable of discharging their duties, the cooperatives should be involved. Last year a substantial portion of the procurement was done through cooperatives. So, we are trying to eliminate the middleman and involve more and more the cooperations in these operations.

Shri Suryanarayana suggested that the basic principles incorporated in this Bill should be also incorporated in the State Law. Shri K. N. Tiwary supported him. Mr. Suryanarayana is a senior member and a senior cooperator in the country. He knows that cooperation is a State subject and constitutionally it is within the competence of the State legislatures. As far as the basic principles are concerned, we shall take it up with the State Governments about elimination of vested interests, etc. Some matters have already been taken up. Though Shrimati Mukul Banerjee has not spoken, she has tabled an amendment.

SHRI K. N. TIWARY : Unless the cooperatives all over India succeed, the success

of co-operatives in Delhi has no meaning. So, whatever reform the hon. Minister wants to introduce for Delhi must be done for other States also.

SHRI ANNASAHEB P. SHINDE : I am coming to that. I was only referring to the amendment given notice of by Shrimati Mukul Banerji, She has given notice of a very important amendment to the effect that the small farmers, Scheduled Caste people and weaker sections should have a majority in the management. Though technically we could not accept the wording of her amendment, we have accepted that suggestion and we are bringing forward an amendment where that principle has been accepted. That 60 to 70 per cent of the people are the small farmers and belonging to weaker sections of society. Now the complaint is that the village co-operative societies are dominated by the big landlords. Under the new amendment 50 per cent representatives would be small farmers, Scheduled Caste people and weaker sections of the society. Once that principles is accepted by this hon. House, we will take it up with the State Governments that Parliament has accepted the principle and so you should also follow it. So, the acceptance of such principles by the House gives me strength and I would be in a stranger position to orgue with the State Governments that these principles should be incorporated by the State Governments in their legislation. There are a number of other principles which also we will take up with the State Government after this Bill is passed by Parliament.

Dr. Laxminarain Pandeya and some other hon. Members suggested that the benefits should go to the small farmers. I have nothing to add to what I have said in the beginning. There are certain societies to which elections do not take place for quite some time. We want the co-operative movement to be a very effective democratic organisation. So, all norms and principles of democracy should be observed. If statutory elections are not held by the co-operative societies then a democratic principle is violated. Stringent action should be taken in such cases and the authority competent to permit postponement of elections should be restricted as much as possible.

Shri Dalip Singh wanted to know why there should be a restriction or limitation of two terms, I think it is a desirable thing. I was associated with the co-operative movement for a major part of my life as a field worker and I consider it a very important instrument. But there are some undesirable developments in the co-operative movement which we should take note of. So, some corrective measures should be introduced to see that it remains a healthy movement. If you take the picture of the country as a whole there are certain areas where the co-operative movement is not coming up at all. One of the reasons for this is that vested interests dominate some such societies. While I am thankful to the hon. Members who have spoken in praise of the co-operative movement in Maharashtra, I can say from my own experience that some vested interests are trying to exploit his very powerful instrument. A stage has come when note has to be taken of this at the national level because the cooperative movement should be an instrument to help the poor and not a few self-seekers. Therefore, I do not agree with Shri Dalip Singh that provision for the restriction to two terms should not be there. I think it is very desirable to have it and a stage has come to make it applicable to the country as a whole.

Shri Darbara Singh said that corrupt practices should not be allowed in the cooperative movement. No body allows it ; some people manage to indulge in corrupt practices I think, the way provisions have been made in the Bill and with the democratic principles which we have tried to introduce, there will be certain checks.

Some suggestion was made by Shri Sambhali for audit checks and other thinks. We will go into it and see to what extent improvements can be made. But, ultimately, the health of the cooperative movement will depend on the inherent awareness and consciousness among members themselves. What needs to be done really is to remove the domination of vested interests and to see that these organisations function very effectively as democratic organisations. Then, it is for members to see that nobody is allowed to exploit and indulge in corrupt practices. To the extent that it is the responsibility of Government as far as the Delhi area is concerned, Government will take care to see that necessary steps are taken against corrupt practices etc. Therefore, some powers have been given to the Registrar and the Lieutenant-Gov-

[Shri Annasaheb P. Shinde]

There has been some criticism that the Registrar has been given too many powers and why so much authority has been vested in the Lieutenant-Governor. In Delhi now there is the rule of the people's elected representatives and the Lieutenant-Governor, while exercising any of these powers as far as broad policy matters are concerned, I am sure, will consult the elected, democratic people. That is the normal system of functioning.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South) : Corrupt practices are done on a cooperative basis.

SHRI ANNASAHEB P. SHINDE : I wish human society was very ideal. The cooperative movement is a part of our general social set up. Whatever good or bad is there in the social set-up naturally gets reflected here. But as practical politicians we should try to understand these things of practical life. It is not that I am trying to justify it ; I stand for healthy practices in the cooperative movement. Anybody indulging in corrupt practices should be condemned and no effort should be spared by Government agencies or anybody to expose them or take necessary stringent action against them.

There were many other helpful suggestions but I do not go into all those details now. I have covered the major part of the criticism by hon. Members. May I submit at the end that I am soliciting the support of this House for passing this Bill ? This Bill was first introduced in 1965 but before it could be passed the Lok Sabha's life was over. It was again introduced in 1969 but before it could be passed, the Lok Sabha was dissolved.

SHRI DARBARA SINGH : This time that is not going to happen.

SHRI INDER J. MALHOTRA (Jammu) : This is a dangerous Bill. Better withdraw it.

SHRI ANNASAHEB P. SHINDE : It is not dangerous. You did not pass it earlier. That is why that happened.

MR. CHAIRMAN : You have frightened you pass it and support it, I do not think their is any risk involved now. Therefore, though there were some suggestions from hon. Members to refer it to the Select Committee, I think, it is desirable that I should seek the support of hon. Members to pass it now.

SHRI B. S. BHAURA (Bhatinda) : How do you determine whether one is a small farmer or not ? You might have known that in Punjab some landlords are taking legal separation from their wives just to become small farmers.

श्री इसहाक सम्भली : मैंने अर्ज किया था कि जब इतने बड़े सैक्टर की परमिशन आप देते हैं तब इसके लिए पब्लिक अन्डरटेकिंग्स कमेटी जैसी कोई चीज होनी चाहिए। सिर्फ रजिस्ट्रार को ही सब कुछ न बना दिया जाये। आप उसको पावर दें, लेकिन सुपरविजन भी कुछ होना चाहिए।

[شری اسحاق سمبھلی : میں نے عرض کیا کہ جب اتنے بڑے سیکٹر کو پرمیشن آپ دیتے ہیں تب اس کے لئے پبلک انڈر ٹیکنگ کمیٹی جیسی کوئی چیز ہونی چاہیئے—صرف رجسٹرار کو ہی سب کچھ نہ بنا دیا جائے—آپ اُس کو پاور دیں، لیکن سپرویژن بھی کچھ ہونی چاہیئے]

SHRI ANNASAHEB P. SHINDE : I will come to both the point a little later.

As I was submitting, I would seek the support of this House for immediately passing the Bill. Some Members made a reference as to why it should not be referred to the Select Committee. In fact, this was discussed at various levels, with the representatives of the cooperative movement, with the representatives of the cooperative unions, and major principles were discussed in the Chief Ministers Conference, in the Cooperative Ministers Conference, not from the point of view of Delhi alone but from the point of view of the country as a whole. The principles which have been incorporated into this Bill are as a result of the deliberations in various bodies. So, a lot of thinking has been done about it. I would seek the cooperation of the hon.

Members in passing this Bill. Later on, I am prepared to have a dialogue with hon. Members. Let this become a law. Later on, if after some experience, we find that there are certain difficulties, we are prepared to reconsider. The Government of India has an open mind on this issue. We do really desire that this Act must become a very important instrument in cooperative movement. At the moment, Delhi is governed by the Bombay Cooperative Societies Act, 1925 and that Act has now been repealed by Gujarat and Maharashtra, but it still continues to operate in Delhi. Therefore, it is desirable that an up-to-date law is made applicable to Delhi.

As far as Shri Bhaura's point is concerned as to how you define "small farmer", etc., I think necessary care will have to be takan by the State Governments and State administration. Under the rules, "small farmer" will be defined. But supposing somebody belonging to "big farmer" group, from the same family or a close relation, does something, naturally, the rules can be framed in such a way to exclude such persons. That means either the Delhi Administration or any other State Government or the State administration will have to be vigilant about it because, ultimately, they are the implementing authority.

About Shri Ishaq Sambhali's suggestion as to why not have some kind of forum like the Public Undertakings, etc, already there is a provision in this Bill for a tribunal. For instance, some authority has been given to the Registrar to delegate some powers to the apex society where the representatives of societies can come and sit together and take certain decisions. His suggestion will be carefully looked into to see how democratically elected people are closely associated with it. But there is one danger. I know a lot about this subject. From my experience, I know, even sometimes a public representative brings undue pressure to see that no action is taken or undue protection is given. Therefore, in regard to these matters, we will see what can be done after going into those matters in depth.

I do not want to take much time of the House. I thank you for the indulgence shown to me and for giving me this much time to explain the various provisions of the Bill. With these observations, I seek the unanimous support of this Bill.

SHRI SHIVNATH SINGH : What about administrators you have provided in clause 32 for 3 years continuously ? What is the necessity of having administrators for 3 years ?

SHRI ANNASAHEB P. SHINDE : I would rqeuest the hon. Member to carefully look into it. It says :

> "(b) appoint one or more administrators who need not be members of the society ,
>
> to manage the affairs of the society for a period not exceeding one year specified in the order...."

First of all, it is for one year. But in exceptional cases, if the society is mismanaged and there are a number of things, there may be a contingency where the Government will require more time to rehabilitate the society. In such exceptional cases, this provision has made. Normally, it should be for 1 year. The principle has been incorporated in the Bill itself.

MR. CHAIRMAN : The question is :

"That the Bill to consolidate and amend the law relating to cooperative societies in the Union territory of Delhi, be taken into consideration."

The motion was adopted

MR. CHAIRMAN : We now take up clause-by-clause consideration. There are no amendments to clauses 2 to 30. So, I put all of them together.

The quession is :

"That clauses 2 to 30 stand part of the Bill"

The motion was adopted

Clauses 2 to 30 were added to the Bill.

Clause 31—*Election and nomination of members of Committees.*

MR. CHAIRMAN : We take up clause 31, there are two amendments in the name of Shrimati Mukul Banerji. Is she moving them ?

SHRIMATI MUKUL BANERJI (New Delhi) : Yes. I beg to move :

Page 12, line 47,—

(i) *for* "two seats"? *substitute*— "majority of seats" (1)

(ii) *Omit* "one"

Page 12, line 48,—

Omit "one for" (2)

I would like to say that the majority of the seats shall be reserved for economically weaker sections of the members and so on. I have suggested 'majority of seats' because the real, basic principle behind the cooperative movement is to help the weaker sections of the population. The hon. Minister has said that, in many places, big zamindars actually exploit the situation by adding more lands. As one hon. friend said, it is done by giving one portion to wife and one portion to children and so on. I have, therefore, suggested that majority of seats will be reserved to really weaker sections. I remember, we passed the Nagpur Resolution on Cooperatives ; it is really meant for giving help to service cooperatives. By cooperatives we meant service cooperatives and not collectivisation. We meant service cooperatives because if we help the service cooperatives, the smaller farmers will be benefited.

In cities also, if we give this help to the weaker sections of the people, many young people will be benefited. They come to us for jobs, but we cannot give them jobs. We discussed this morning about the mini-bus. By bringing three or four people, you can encourage them to have cooperative societies and have some sort of a business or, for example, shops ; instead of giving one shop to one individual, if you encourage cooperative societies and ask a few young educated unemployed people to have cooperatives, that will also benefit the weaker sections of the society.

That is why I have moved these amendments.

SHRI ANNASAHEB P. SHINDE : I have already tabled an amendment incorporating the suggestion made by her. We have examined the principle enunciated by her and as I have said, majority of the seats, as far as the managing committees are concerned, shall be reserved for small farmers, Scheduled Castes and Scheduled Tribes. I have already given that amendment. . . (*Interruption*)

SHRIMATI MUKUL BANERJI : Then I would like to withdraw my amendments.

Amendments Nos. 1 and 2 were, by leave, withdrawn

SHRI ANNASAHEB P. SHINDE : I am glad, she has withdrawn her amendments.

Amendment made :

Page 13,—

(a) *after* line 3, *insert*—

"Provided that in the case of a primary agricultural credit society such number of seats, being not less than one-half of the total number of members of the Committee, shall be reserved for members belonging to the Scheduled Castes and the aforesaid economically weaker sections of the members as may be prescribed, and if no such persons are elected, the Committee shall co-opt the required number of members from amongst the persons entitled to such representation.

(b) *for* lines 4 to 6, *substitute*—

'*Explanation.*—For the purpose of the sub-section,—

(i) "Scheduled Castes" means any of the Scheduled Castes specified in Part I of the Schedule to the Constitution (Scheduled Castes) (Union Territories) Order, 1951;

(ii) "primary agricultural credit society" has the meaning assigned to it in clause (cii) of section 2 of the Reserve Bank of India Act, 1934.' (3)

(*Shri Annasaheb P. Shinde*)

MR. CHAIRMAN : The question is :

"That clause 31, as amended, stand part of the Bill."

The motion was adopted.

Clause 31, as amended, was added to Bill.

Clauses 32 to 98

MR. CHAIRMAN : There being no amendments to clauses 32 to 98, I will put them all to the vote of the House. The question is :

"That clauses 32 to 98 stand part of the Bill".

The motion was adopted.

Clauses 32 to 98 were added to the Bill.

Clause 1, the Enacting Formula and the title were added to the Bill.

SHRI ANNASAHEB P. SHINDE : I beg to move :

"That the Bill, as amended, be passed".

MR. CHAIRMAN : Motion moved :

"That the Bill, as amended, be passed."

SHRI JYOTIRMOY BOSU (Diamond-harbour) : The hon Minister has talked about principles at the national level. Well, they are nice. That encourages me. Otherwise. . .

SHRI ANNASAHEB P. SHINDE : Are you opposed to principles ?

SHRI JYOTIRMOY BOSU : I would have kept myself confined to Delhi. Now, this Co-operative Movement in the whole country is nothing but a milch cow for the ruling party since 1947. It is known more for the corruption and misappropriation than for fulfilling its objectives . . . (*Interruptions*) Don't discard the cow. You have come here on the strength of the cow.

Our Member, Mr. Somnath Chatterjee has pointed out about a very affluent Maharashtra sugar magnate co-operator in whose daughter's marriage there had been not less than one lakh invitees . . . (*Interruptions*) I won't mention the names of the persons who attended that marriage.

I say these co-operative societies have not impressed many people in the country through their functioning. They function almost like joint stock companies and as normal profit-making bodies. For example, there is the Gujarat Fisheries Co-operative society. You have given them tonnes of money. Are they able to supply fish at a competitive rate than its neighbouring shops that are there ? Who does not know an ex-Congress Chief Minister of Delhi, Mr. Brahm Prakash—to mention the name—against whom there had been serious scandals of robbing the co-operatives in Delhi. You read the scandals in the paper ? It has come out in the *Blitz* a number of times.

Please don't look at the rules. I get worried because relevance is the first casualty in the third reading.

This ICS Officers Housing Co-operative Society in Delhi—I want to ask the hon. Minister specifically here : how these tycoons, senior bureaucrats, have been allowed to create the situation of acquiring properties at the cost of others ? I want a specific reply.

Then I want to ask you one thing : This is regarding the Andhra Pradesh Fertiliser Transport Scandal. This has involved Rs. 2 crores, again through the big held of the cooperative sector in the country. We want to know about that. It neither benefits the small producer nor the consumer.

In respect of the sugar cooperatives in Maharashtra I know this. After the partial decontrol in 9 months, 12 factories have made excess profits of Rs. 8 crores. We have a sizeable section of the sugar industry who go through the cooperatives, but can anybody tell us, even the best of friends of the Government, that it has helped the sugar situation or the consumer ? No. This cooperative sector has completely failed the consumer and the small grower.

I want to know this from the hon. Minister : What is happening to the Chairman of the Super-market here— ——a Member of Parliament—who has been forced to resign recently, because he protested against the installation of an IAS officer who would cost the Super-market Rs. 15,000 a year ?

MR. CHAIRMAN : Mr. Bosu, you have to confine to the rules.

SHRI JOTIRMOY BOSU : I started by saying, principles at national level. I will just say a few words and sit down. I come to the disparities and regional imbalances that they have created during the last 25 years.

MR. CHAIRMAN : Mr. Bosu, please stick to the rules.

SHRI JYOTIRMOY BOSU : I am absolutely sticking, like a piece of glue, to the rules. Let us see about the advances to the Cooperative Sector by the State Bank of India, its subsidiaries, nationalised banks and other banks. The figure for Andhra Pradesh upto 1968 is Rs 536 lakhs, upto 1969, Rs 800 lakhs and upto 1970, Rs 888 30 lakhs, Then you see Assam, next to that The figure is Rs. 258 lakhs upto 1970. Then you come to Gujarat. The corresponding figures for Gujarat are, Rs. 121 lakhs, Rs. 53 lakhs and Rs. 53 lakhs. Now, you come to Mysore. The figures are Rs 645 lakhs, Rs 801 lakhs and Rs. 743 lakhs. Then, you come to Orissa, an unfortunate State in the eastern region. The figures are Rs. 57 01 lakhs, Rs. 68 09 lakhs and Rs 103.25 lakhs

Then, Punjab—Sardar Darbara Singh may listen. The figure is Rs. 501 lakhs upto 1968 .

MR CHAIRMAN . You are widening the scope of the debate. Confine yourself to the rules. As long as I am sitting here, I will not allow you to be irrelevant and your name should not go on record as an irrelevant speaker. Therefore, confine yourself to the rules.

SHRI JYOTIRMOY BOSU : I am entirely in your hands.

MR. CHAIRMAN : You are spoiling your record.

SHRI JYOTIRMOY BOSU : My record is all written in golden letters, no body can spoil it

MR CHAIRMAN : Doubtful.

SHIR JYOTIRMOY BOSU : Then, Sir, Bengal, which I have the honour to represent here, received not more than Rs. 35 lakhs for the period ending 1968. For the period ending 1969, it remained at that figure almost, Rs. 36 lakks. For the period ending 1970, it remained again at the same figure. I want to say is this. I will conclude to your comfort, Sir.

MR. CHAIRMAN : You should adhere to the rule.

SHRI JYOTIRMOY BOSU : Although there are provisions for help to genuine co-operatives, you don't want to do that, you want to help the tycoons, you want to serve your political purposes.

MR. CHAIRMAN : Now, the question is

SHRI ANNASAHEB P. SHINDE—*rose*

MR. CHAIRMAN . Do you want to reply ?

SHRI JYOTIRMOY BOSU . Here you are not sticking to the rules, Sir.

MR. CHAIRMAN : He need not answer or take notice of irrelevant points.

SHRI ANNASAHEB P SHINDE : I am thankful to the House for the support extended to the Bill I don't think I should take note of what Mr. Jyotirmoy Bosu has said In fact, I would believed his *bonafides* if his party had done this. His party was in power in Bengal were the cooperative movement was in a worst condition. I would have believed him if his party had given some suggestion to improve the cooperative movement..

SHRI JYOTIRMOY BOSU : Out of 25 years, my party was in power for 22 months only

SHIR ANNASAHEB P SHINDE : At least some thought should have been given to this. Mr. Jyotirmoy Bosu, I do not want to start a controversy. Let us try to keep the cooperative movement out of politics, because as far as the Government of India is concerned as I have already stated, we want this movement to be a healthy movement.

If there are any malpractices, let us condemn those malpractices and let us try to see that this movement becomes a very effective and important instrument for improving the lot of the millions.

SHRI JYOTIRMOY BOSU : Mr. Chairman, I seek your protection. Let the hon. Minister answer my allegations. Let him say whether it is a fact or not that the chairman of the supermarket has been forced to resign, and also whether it is a fact or not that the ICS officers' housing co-operative society has been made the subject-matter of severe criticism. These are all in Delhi.

SHRI ANNASAHEB P. SHINDE : He can put questions separately regarding these matters.

MR. CHAIRMAN : The hon. Member should have taken time to raise these things during the consideration stage. Further, he should have given notice of specific allegations, so that the Minister would have been ready to answer them.

SHRI JYOTIRMOY BOSU : No, Sir ; rule 353 does not apply here, because I am not talking of individuals here.

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

16.37 hrs.

MOTION *RE* : TWENTIETH AND TWENTY-FIRST REPORTS OF U.P.S.C.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move :

"That this House takes note of the Twentieth and Twenty-first Reports of the Union Public Service Commission for the periods 1st April, 1969 to 31st March, 1970 and 1st April, 1970 to 31st March, 1971 respectively, laid on the Table of the House on the 27th March, 1971 and 22nd December, 1971, together with the Government's Memorandum relating to the Twenty-first Report laid on the Table of the House on the 22nd December, 1971,".

The Constitution lays down that the annual reports of the UPSC shall be laid before both Houses of Parliament along with a memorandum explaining the reasons where the advice of the commission has not been accepted by Government. It is rather unfortunate that we could not have a full-fledged discussion earlier than this date on the 20th and the 21st reports. The reasons for this are well known to the House, and I need not go into them. This is because the Business Advisory Committee could not allot time for discussion of these, having regard to the fact that there were several more important and urgent matters which had to be given priority.

Hon. Members would observe that there was no case during 1969-70 in which the Government did not accept the recommendations of the commission, while the number of such cases was 4 in 1970-71. The memorandum placed on the Table of the House along with the relevant report would indicate the circumstances under which the Government were not in a position to accept *in toto* the recommendations of the UPSC in each of these cases.

I may add in this connection that we have established a convention that save in very exceptional circumstances, Government always accept the advice of the UPSC in matters relating to any appointment in which they are consulted. Unless in the opinion of the Ministry concerned, exceptional circumstances exist warranting departure in public interest from the recommendations of the commission, the recommendations are not generally departed from.

श्री ओंकार लाल बेरवा (कोटा): सभापति महोदय हाऊस में कोरम नहीं है ।

MR. CHAIRMAN : The hon. Minister may resume his seat for a while. There is no quorum. The bell is being rung—

Now, there is quorum. The hon. Minister may now resume his speech.